

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 78 OF 2024

IN THE MATTER OF:

S. SRINIVAS RAO & ORS.

..... Applicant

Vs

CENTRAL POLLUTION CONTROL BOARD AND OTHERS

.... Respondents

REPORT FILED BY THE APPCB 2nd RESPONDENT

DATE – 16.09.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH, CHENNAI**

In Original Application No.78 of 2024

(SZ)IN THE MATTER OF

Sri. S. Srinivas Rao & Ors..... Applicant(s)

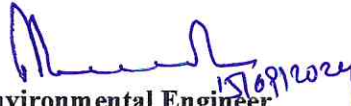
Versus

Central Pollution Control Board and Ors Respondent(s)

INDEX

Sl.No	Particulars	Page No.
1	Action taken report of the orders issued by Hon'ble NGT.	2-11
2	Annexure - I: Hon'ble NGT issued the following order on 28.08.2024	12-13
3	Annexure -II Copy of Joint Inspection report dt.04.06.2022.	14-36
4	Annexure - III: Copy of committee report dt. 25.08.2022.	37-40
5	Annexure – IV: The details of compensation levied against the units are furnished	41-45
6	Annexure- V: Action taken report submitted to the Hon'ble NGT on 09.09.2022	46-54
7	Annexure- VI: Minutes of the Meeting conducted on 14.12.2022	55-57
8	Annexure - VII:: Hon'ble NGT issued the following order on 25.03.2024	58-59
9	Annexure-VIII The details of enhanced compensation levied against the units	60-68
10	Annexure- IX: Hon'ble High Court interim order	69-74
11	Annexure- X: Tahsildhar, Kotabommali letter submitted to the District Collector, Srikakulam for allocation of land	75-76

Date:15.09.2024
Place: Srikakulam.


Environmental Engineer
Regional Office, Srikakulam

REPORT OF ANDHRA PRADESH POLLUTION CONTROL BOARD IN THE MATTER OF O.A.NO.78 OF 2024 (SZ), ORDER DATED 28.08.2024 – GRANITE CUTTING & POLISHING UNITS REGARDING DUMPING OF MARBLE/GRANITE SLURRY ON AGRICULTURAL LANDS NEAR HARICHADRAPURAM RAILWAY STATION, KOTABOMMALI MANADAL, SRIKAKULAM DISTRICT:

The Hon'ble NGT, South Zone, Chennai Orders dt.28.08.2024 issued in O.A No.78 of 2024 (SZ) (earlier O.A No.164 of 2022(PB)) on dumping of marble Slurry on agricultural land near Harichandrapuram railway station, Kotabommali Mandal, Srikakulam District filed by Sri S.Srinivas Rao and ors. The matter was heard by the Hon'ble NGT, Southern Bench, Chennai on 28.08.2024 and requested to send detailed report (in the Hon'ble NGT Format). The Hon'ble NGT issued the following order on 28.08.2024. (Copy of Hon'ble NGT order enclosed as **annexure -I**).

1. *Today, there is no representation for the applicant.*
2. *The report of the Andhra Pradesh Pollution Control Board (APPCB) was filed on 25.05.2024, wherein they have mentioned about the action taken by them.*
3. *Whether pursuant to the said action, they have taken any further steps and whether they have collected the environmental compensation imposed, etc. is not known.*
4. *Let an additional report be filed by the APPCB and also the report of the District Collector-Srikakulam District.*
5. *The learned counsel appearing for the Central Pollution Control Board also seeks time to file the report.*
6. *Post the matter on 17.09.2024.*

In this regard, it is submitted that the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received by post from Sri S. Srinivas Rao &Ors, Srikakulam District against unscientific dumping of marble slurry in agricultural land near Harischandrapuram Railway Station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh which is adversely affecting the environment and public health. Marble slurry generated from the Marble Polish units located at Nimmada, Peddabammidi and Yetturallapdu, and violating the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

The Hon'ble NGT, vide order dt.05.04.2022 constituted a Joint Committee comprising of CPCB, State PCB and District Magistrate, Srikakulam to undertake visit to the site, interact with the stakeholders and prepare an action plan and directed to submit action taken report. The Joint Committee submitted report to the Hon'ble NGT on 04.06.2022. **(Copy of Joint inspection report is enclosed as annexure II).**

The Hon'ble Tribunal considered the report on 20.07.2022 and directed the following:

5. From the above, it is seen that there are large number of unregulated granite cutting and polishing units operating in violation of norms. Defense of simplifying procedure cannot be valid at the cost of the environment and public health. Simplicity of procedure can be appreciated if it does not harm the public interest and not otherwise. In the name of simplification, the State is unfortunately avoiding its duty to protect environment and to protect public health. It is clear that slurry is being dumped along the approach road and also on the private land without consent of its owners. This is resulting in degradation of environment by air, water and land pollution. Groundwater is also getting contaminated. Top soil and its fertility are affected. It is causing health hazards like respiratory and other problems. Action taken by the State PCB is merely issuance of notice dated 18.01.2022. Since the violations are serious and adversely affect the environment and public health, emergent remedial action is needed to prevent continuing violations and making violators accountable for past violations, following due process. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism. Mere giving label of 'Green' cannot be license to damage environment. It is only a procedural aspect not obviating need against violation of environmental norms such as causing pollution. Let remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation. There has to be defined action plan for restoring the area in question and a designated and well- engineered designed utilization and disposal of slurry.

6. The Chairman and Member Secretary of State PCB and District Magistrate, Srikakulam may remain present in person by video conferencing with their action taken reports on the next date. The State PCB may also put the concerned units to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022.”

In compliance to the above orders of Hon'ble Tribunal dt.20.07.2022 in para No.05, the District collector, Srikakulam convened review meeting on 02.08.2022 with the owners of the granite cutting and polishing units and with other District Officials in compliance of the Hon'ble NGT orders.

During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

Accordingly, as per the directions of the District Collector, Srikakulam the Regional Office, Srikakulam issued show cause notice cum directions to 69 Nos. of granite cutting and polishing units on 05.08.2022 under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.**

2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.

The District Collector, Srikakulam also constituted a committee comprising 1) Revenue Divisional Officer, Srikakulam, 2) Dy. Superintendent of Police, Srikakulam, 3) Deputy Director of Mines & Geology, Srikakulam, 4) Executive Engineer, R & B Department, Tekkali, 5) Executive Engineer, Panchayath Raj Development, Tekkali & 6) Environmental Engineer, APPCB, RO, Srikakulam to verify the compliance above directions and submit the status report.

The Committee visited area on 25.08.2022 of Granite cutting and polishing units located at Kotabommali (M), Srikakulam District and verified the dumps along the National Highway, Village roads and public places and submitted a report to the District Collector, Srikakulam on 25.08.2022. **(Copy of report is enclosed as annexure - III)**

The Joint Committee reported that, to make the violators accountable for past violations, the Committee discussed for assessing environmental compensation as per the minutes of the meeting held on 02.08.2022 and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially, as per MoEF standard operating procedure (SoP) dt.07.07.2021 for restoration measures. The Committee made all the units located in Kotabommali cluster are accountable for the past violations. There are 81 Nos. of granite cutting and polishing MSME units are exists in Kotabommali cluster, 04 units were closed. The project cost of the units varies from Rs. 0.50 Cr to 5.7 Cr. Based on their project cost, the individual units have to pay compensation. The total compensation has been worked out as Rs.1,35,29,000/-, which shall be imposed to all units.

Accordingly, the Regional Office, Srikakulam issued directions to all 77 units vide order dt.05.09.2022 to pay the Environmental Compensation @1.0% of total project cost within 15 days. The details of compensation levied against the units are furnished in **Annexure-IV**. Out of 77 units, 69 units have paid compensation of Rs.1,27,55,251/-. The APPCB verified the remaining 8 units and observed that they were closed.

The APPCB in coordination with District Collector, Srikakulam filed the detailed action taken report to the Hon'ble NGT on 09.09.2022 (**Copy of report is enclosed annexure -V**). The Hon'ble NGT considered the report. The *Member Secretary APPCB and District Magistrate, Srikakulam* attended the hearing through Video Conferencing on 14.09.2022 and the Hon'ble NGT disposed the case on 28.09.2022 with following directions to comply.

“7. It is seen that the magnitude of violations is enormous and remedial action inadequate. Mere storing of slurry waste is not beneficial to environment when its commercial use is well known. In this regard, one may note research paper published by ‘Global Research Analysis’ titled ‘A Study of Utilization Aspect of Stone Waste in Indian Context.’¹ Further, slurry waste in Kishangarh, District Ajmer, Rajasthan is transported to Morbi, Gujarat for manufacturing of bricks, tiles and ceramic products. It is also used in Cement industries, distemper making and putti cement. It may be ascertained whether it can be used for animals and poultry feeds. National Council for Cement and Building Materials, Hyderabad also deals with the issue of utilising the slurry in different areas of construction. The Collector has agreed to consider the best practices for handling marble slurry in consultation with the concerned experts/institutions/stakeholders, including business models best suited consistent with environmental concerns.

8. Compensation levied is only 1% of the total project cost without considering the extent of turnover which needs to be considered having regard to continuing violation for a long period and damage to the environment in view of observations of the Hon'ble Supreme Court inter alia in M.C Mehta & Anr v. Union of India², Sterlite Industries (India) Ltd. v. Union of India³, Goel Ganga Developers India Pvt. Ltd. v. UoI⁴. Enhanced compensation may be assessed and recovered as per law and utilised for restoration of environment as per District Environment Plan.

9. Further, the State PCB may ensure that no illegal extraction of ground water takes place and industries are consented on zero liquid discharge standard and having captive or combined slurry utilization plan.

10. *CPCB may issue guidelines for utilization of marble slurry and to prevent its unregulated dumping on land or low-lying areas or otherwise”.*

In compliance to the above Hon'ble NGT directions, the Member Secretary, APPCB vide memo dt.11.10.2022, instructed to review the granite cutting and polishing units duly coordinating with the District Collector, Srikakulam and take further follow up action. The District Collector, Srikakulam convened a meeting on 14.12.2022 with the stakeholder departments and the granite cutting and polishing association and representative units. The District Collector, Srikakulam, directed all the granite units to comply with the Hon'ble NGT orders. Minutes of the Meeting enclosed as **Annexure –VI**.

- i) the Environmental Compensation shall be imposed 0.25% on total turnovers from 2017-2018 to 2022- 2023,
- ii) all the units shall obtain permissions from Ground water department for tapping of ground water.
- iii) The granite association is to develop the common facility in accordance with the guidelines of the Pollution Control Board.

The Hon'ble NGT, Principal Bench, New Delhi transferred OA No.164 of 2022(PB), New Delhi to the Hon'ble NGT, Southern Bench, Chennai and renumbered as O.A No.78 of 2024(SZ). The matter was heard by the Hon'ble NGT, Southern Bench, Chennai on 25.03.2024 and requested to provide para wise remarks along with supporting documents for preparing reply/ report. The Hon'ble NGT issued the following order on 25.03.2024. (Copy of Hon'ble NGT order enclosed as **annexure -VII**).

1. The above case has been Suo Moto registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.164 of 2022 (PB) based on the complaint received from one Mr. S. Srinivas Rao and others which has been transferred to this Bench and renumbered as Original Application No.78 of 2024 (SZ).

2. Today there is no representation for the applicant. Let notice be issued to the applicant as well as to the respondents through the Tribunal.
3. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.2&3.
4. The learned counsel appearing for the appropriate authorities is directed to take the papers from the Registry and file a report before the next date of hearing.
5. Post the matter on 27.05.2024.

In compliance to the above Hon'ble NGT directions, the Board submitted report to NGT on 23.05.2024. The copy of report is herewith enclosed as annexure.

Action taken by the Board on the Hon'ble NGT disposal order dt. 28.09.2022:

1. Imposing of Environmental Compensation of 0.25% on total turnovers from 2017-2018 to 2022- 2023.

As per the instruction of the District Collector, Srikakulam, the APPCB, RO, Srikaulam issued directions to 69 the granite cutting and polishing units on 26.12.2022 for payment of enhanced environmental compensation of 0.25% on total turnovers from 2017-18, 2018-19, 2019-2020, 2020-21, 2021-22 & 2022-

2023(Sep) as per the information furnished by the GST Department, Srikakulam on annual turnover particulars under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. The total enhanced compensation imposed is **Rs.1,97,23,331/- (Annexure-VIII)**.

The Respondent granite cutting & polishing units located at Kotabommali Mandal of Srikakulam District have filed W.P.No. 2708, 387, 388 1239, 1243, 2597, 2709 & 3521 of 2023 before the Hon'ble High Court of Andhra Pradesh on impugned orders issued by the Hon'ble NGT, Principal Bench, New Delhi in O.A No.164 of 2022 on 28.09.2022, questioning the jurisdiction of

Hon'ble Principal Bench of NGT, New Delhi in the matters of the Hon'ble NGT Southern Bench Jurisdiction (Area) declared under the Notification of S.O. 1908(E), dt.17.08.2011 issued by the MoEF&CC, Gol. The Hon'ble High Court allowed the WP No.2708 of 2023 and batch petitions and setting aside impugned orders dt.28.09.2022 issued by the Hon'ble NGT (PB) New Delhi.

The Hon'ble high court vide order dt.06.01.2023 issued an interim order that ***“there shall be a direction to the respondents 1 (Chairman, APPCB) and 2 (EE, APPCB, RO, Srikakulam) not to take any coercive steps for recovery of compensation, pending further orders of this court.”*** the case is further posted on 24.02.2023. (Annexure-IX). Further the Hon'ble High Court vide order dt.22.09.2023 disposed the cases duly transferring the case to NGT Southern Bench.

2. Develop the Common Facility in accordance with the guidelines of the Pollution Control Board.

The District Collector, Srikakulam directed the Tahsildhar, Kotabommali (M) to identify land for common disposal facility for disposal of granite slurry generated from the granite cutting & Polishing units located at Kotabommali (M), Srikakulam District.

The Tahsildhar, Kotabommali (M) identified land for common disposal facility at Sy.No.177, Birlangi hill, Sri Jagannadhapuram (V), Kotabommali (M), Srikakulam District which is having total extent of 65.16 acres, out of which, it is proposed to allocate 5 acres land for common facility to dispose the slurry generated from the granite cutting & Polishing units. The Tahsildhar, Kotabommali informed that the surrounding villages were opposed for construction of common facility at Sy.No.177, Birlangi hill and same was informed to District Collector. The District Collector, Srikakulam instructed the Tahsildhar, Kotabommali to identify the alternative site for common disposal facility in the Kotabommali area. The DD, Mines, Srikakulam & EE, PCB, Srikakulam pursued with the Tahsildhar, Kotabommali for identification of alternative sites. Accordingly, the Tahsildhar, Kotabommali identified further alternative sites at Sri Jagannadhapuram (V)&Jargangi (V) of Kotabommali (M). The

Tahsildhar, Kotabommali informed that the surrounding villages were opposed for construction of common facility.

The representative of the Cutting and Polishing units addressed a letter to District Collector and stated that they have been compelled to utilize our own jirayat land to dump granite wastage in the following survey numbers with the permission of the of MRO, Kotabommali and Department of Mines and Geology, Srikakulam:1.Sy.No.254-9; Ac.0.60Cents, 2. Sy.No.254-10; Ac.0.18Cents, 3. Sy.No.254-12; Ac.0.73Cents, 4. Sy.No.256-4; Ac.0.47Cents, 5. Sy.No.256-9; Ac.0.12Cents.

In this regard, the District Collector instructed to DD Mines, Srikakulam, EE, APPCB, RO, Srikakulam and MRO, Kotabommali to verify the land and submit the detailed report. The MRO, Kotabommali submitted report to District Collector, Srikakulam and stated that to allowing the dump granite slurry wastage in the zeroyati land, which is under process. The Copy of letters are herewith enclosed as **annexure-X**.

3.Issue guidelines by CPCB for utilization of marble slurry and to prevent its unregulated dumping on land or low-lying areas or otherwise.

The APPCB addressed a letter on 11.10.2022 to the RD (Chennai), CPCB, to issue guidelines for utilization of marble slurry and to prevent its unregulated dumping on land or low-lying areas or otherwise. The Regional Director, CPCB, Chennai informed that the guide lines are under preparation.

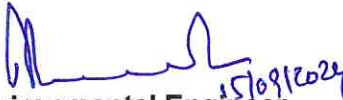
4.Issue of necessary directions to the industries to ensure no illegal extraction of ground water and zero liquid discharge standard and having captive or combined slurry utilization plan.

The Granite cutting and polishing units using water as coolant in the cutting,polishing and edge-cutting machines. Water based slurry is generated from the cutting, polishing section. The water along with slurry is sent to sedimentation tanks for settling the solids. After settling solids in the sedimentation tanks, the supernatant water is recycled in the cutting section and there by maintained ZLD. The Deputy Director, Ground water

Department, Srikakulam submitted are port stating that the Kotabommali Mandal has 1154 mm of normal rainfall and the ground water trend of the area is in steady state and as per the latest GWRE computations, Kotabommali Mandal is in safe category with 59.08% of ground water extraction. The District Collector instructed all the units to obtain permissions for tapping of ground water.

Dt: 15-09-2024

Place: Srikakulam


15/09/2024
Environmental Engineer,
Regional Office, Srikakulam

Item No.12:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 78 of 2024 (SZ)

[Earlier O.A. No. 64 of 2022(PB)LP]

IN THE MATTER OF:

S. Srinivas Rao and Ors.

...Applicant(s)

Versus

Central Pollution Control Board and Ors.

...Respondent(s)

Date of hearing: 28.08.2024.

**CORAM:**

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Ms. Moneeshaa represented
Mrs. Revathi Manivannan for R1.
Mrs. Madhuri Donti Reddy for R2 & R3.

ORDER

1. Today, there is no representation for the applicant.
2. The report of the Andhra Pradesh Pollution Control Board (APPCB) was filed on 25.05.2024, wherein they have mentioned about the action taken by them.
3. Whether pursuant to the said action, they have taken any further steps and whether they have collected the environmental compensation imposed, etc. is not known.
4. Let an additional report be filed by the APPCB and also the report of the District Collector- Srikakulam District.
5. The learned counsel appearing for the Central Pollution Control Board also seeks time to file the report.
6. Post the matter on **17.09.2024**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 78/2024 (SZ)
28th August, 2024. Mn.

Report of the Joint Committee in the matter of OA No. 164/2022 (PB)

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

In Original Application No. 164 of 2022 (PB)

IN THE MATTER OF

Sri.S.Srinivas Rao & Ors

...Applicant (s)

Versus

State of Andhra Pradesh & Ors

.....Respondent (s)

INDEX

Sl.No.	Particulars	Page No.
1	Report of the Joint Committee	2-9
2	Photographs	10-11
3	Annexure I: NGT Order dated April 5, 2022	12-14
4	Annexure II : Copy of the consent issued to the unit	15
5	Annexure III: Copy of compliant received against the unit	16-17
6	Annexure IV: Copy of notices issued to the units by APPCB	18-20

Date: 04-06-2022

Place: Srikakulam.

REPORT OF JOINT COMMITTEE IN THE MATTER OF OA NO.164 OF 2022 (PB)
SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI IN COMPLIANCE TO HON'BLE NGT ORDER DATED
APRIL 05, 2022

I. Preamble

Hon'ble National Green Tribunal (NGT), Principle Bench, New Delhi registered a case O.A No. 164 of 2022 based on a complaint received by email from Sri Srinivas Rao & Ors, Srikakulam District. The Grievance of the application is unscientific dumping of Marble slurry on agricultural land near Harischandrapuram railwaystation, Kotabommali Mandal, Srikakulam District, Andhra Pradesh, which is adversely affecting the environment and public health. Marble slurry generated from the Marble Polish units located at Nimmada, Peddabammidi and Yetturallapdu, and violating the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. The Hon'ble NGT, vide order dated April 05, 2022 constituted a joint committee comprising ofCPCB, State PCB and District Magistrate, Srikakulam to undertake visit to the site, interact with the stakeholders and prepare an action plan.

II Orders of the Hon'ble Tribunal dated 05.04.2022

“4. Accordingly we constitute a joint Committee comprising CPCB, State PCB and District Magistrate, Srikakulam to undertake visit to the site, interact with the stakeholders and prepare an action plan. State PCB will be the nodal agency for coordination and compliance. The Committee may meet within two weeks, undertake visit to the site and interact with the stakeholders. The Committee may ascertain the present consent practices of slurry disposal at notified sites as per Air and Water Acts, prescribed consent conditions for slurry generating industries for slurry utilization and preventing damage to the environment, including agriculture and remediation of existing site(s).

*5. Based on facts found, the statutory regulators may take remedial action as per law. An action taken report may be furnished to this Tribunal within two monthsby e-mail atjudicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image/PDF. Copy of the Hon'ble NGT order dated 05.04.2022 is placed as **Annexure-I**.*

III Constitution of Joint Committee

In compliance to the Hon'le NGT order, the joint committee was constituted comprising of following members:

1. Sri. Hanumanthu. V Jayaram, Revenue Divisional Officer & Sub Divisional Magistrate, Tekkali, Srikakulam District (on behalf of the District Collector)
2. Smt. Poornima B M, Scientist D, Central Pollution Control Board, Regional Directorate-Chennai
3. Sri. S. Shankar Naik, Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office - Srikakulam

IV Scope of Committee

The Committee has been vested with following scope vide the Order date April 5, 2022:

- a. To undertake visit to the site
- b. Interact with the stakeholders
- c. Prepare an action plan
- d. To ascertain the present consent practices of slurry disposal at notified sites as per Air and Water Acts and prescribed consent conditions for slurry generating industries for slurry utilization
- e. Based on facts found the statutory regulators to take remedial action as per law

V Site Visit by the Committee

The committee convened its first meeting on 04.05.2022 through video conference and devised an action plan to proceed further in the case and finalized the dates for site visit. The committee inspected the sites where Marble slurry was illegally dumped, interacted with concerned stakeholders and inspected the Granite polishing and cutting units on 18.05.2022. Sri DVR Kumar, Assistant Director, Mines & Geology, Tekkali was also nominated by the District Collector, Srikakulam to accompany the committee for site visit and interaction with the stakeholders.

VI a. Deposits of Granite and Marble in Srikakulam District

The rock formations in Eastern Ghats Mobile Belt of Archean age are divided into three longitudinal zone viz., West Charnockites Zone, the Central Khandolite Zone and the Eastern Migmatitic Zone. The Eastern Migmatitic Zone is well developed in the Northern parts of Andhra Pradesh around Visakhapatnam, Vizianagaram, and Srikakulam Districts and also found partly in the Krishna District. The types of rocks that are broadly found in Srikakulam District are Granite Gneissesses, Khondalites, Charnockites belongs to Pyroxene Granulites, Migmatites, Leptynite and intensive Porphyroblastic Charnockites. Out of which, the Migmatities Charnockites and Lyptynites are extensively quarried in Srikakulam district as dimensional stone Granites and processed as Srikakulam Blue variety. The Granite rocks are termed as Srikakulam Blue owing to the presence of Bluish opalescent Quartz and Bluish grey Feldspar. Actually, these are Migmatite and Migmatite Charnockites, generally Migmatite, in geology means rock composed of metamorphic (altered) post material i.e. streaked or veined meaning mixed or hybrid rock.

Marble is defined as a 'minor mineral' in Clause (e) of Section 3 of Mines and Minerals (Development & Regulation) Act, 1957. In terms of geological definition 'it is a metamorphosed limestone produced by recrystallization under thermal conditions.

The main type of rocks present in Srikakulam mines are Migmatite (blue variety Granites) and leptynite rocks in the form of boulders and sheets. The colour of blue in Granites varies from dark blue to light blue due to the intensity of presence of blue quartz. The predominant minerals present in the leptynite are alkali-feldspar, containing minor quartz, white mica, garnet & tourmaline with a planar gneissose structure.

In Srikakulam District around 182 mines and around 128 cutting and polishing units are present. The average monthly raw Granite production in Srikakulam district is about 17,400 cu.m, out of which 55 to 66% of raw Granite is exported to China, Taiwan, Brazil, & to other countries. The remaining 34% of raw Granite blocks are processed in local Granite cutting and polishing units for domestic purposes.

VI. b. Processing Granite cutting and polishing unit operations:

1. The site selection for Granite mining is done in consultation with the Mines Department and based on studying the topography of the area, Granite block is marked and removal of Granite block from the quarry is carried out manual, semi-mechanized & fully-mechanized. The mined blocks are transported to processing units through trucks.
2. The rough and unpolished Granite block, received from mines ranges 15-20MT weight, it is unloaded in the gantry yard with the help of Gantry Cranes. To remove the non-uniform surface of blocks, they are dressed on dressing machine before shifting to gang saws cutting machine. After dressing, the block is shifted to gang saw having 75-125 saws in parallel. Each saw is brazed with number of segments called diamonds segments. These segments act as teeth and cut block into required thickness. The normal thickness is 15-20 mm. This thickness of segment is approx. 5mm while saw thickness is 3 mm. The blade thickness of the saw is about 5 mm and normally the blocks are cut in 20mm thick sheets. Therefore, out of every 25mm thickness of Granite block, 5mm thick block turns into powder on cutting.
3. During processing of Granite blocks, water is used as coolant and is continuously sprinkled on block to reduce the heat generation. The wet dust generated in cutting process is taken into zigzag storage tanks. Due to the process of sedimentation the coarse (solid) to dust (solid) settles down from the bottom to the top of the storage tanks and the transparent supernatant water is again reused for sprinkling over the block.
4. Average water loss per day is 1000lt and Approx. 1000-1500 Kilowatt of power is required per day for each gang saw to process the block.
5. While cutting and polishing of one cum Granite block yields 350sqft of Granite slabs and remaining as waste in the form of stone and slurry.
6. The water requirement is fulfilled through bore wells and about 20-25% of the Granite block processed results into Granite slurry. The Granite slurry has nearly 35-45% water content. 5-7% of processed Granite block turns into polishing waste on grinding & polishing of the block.

7. The sludge accumulated in the settling tanks are removed frequently by using slurry pumps and stacked within their premises, after drying it is disposed in low laying areas.

VII Site visit by Joint Committee

1. Srikakulam District is having about 128 Nos. of Granite Cutting & Polishing units located in Mandals of Kotabommali, Tekkali and Saravakota as clusters. These units are located within the radius of 30 KM from Nimmada junction, Kotabomali Mandal.
2. During the site visit, the Committee observed Granite slurry dumped along the approach road of Harischandrapuram village road. On inquiry, it was learnt that the private land owners as well the farmers are utilizing the Granite slurry waste powder for filling low laying area as well for constructions because of cost effective. The Revenue authorities informed that the waste has been dumped with the consent of land owners. The committee observed few dumping's along the irrigational canal of Yethurlapadu Village.
3. When the visit was made to the Marble processing clusters, the Granite slurry waste is dumped in the unit premises along the boundary of the premises. The Granite slurry is used only for filing low lying areas.

VIII Committee interaction with Stakeholders

The committee members interacted with the owners of Granite cutting and polishing and educated the impact of dumping of Granite slurry waste in environment as below:

- a. Studies have revealed that improper dumping of Granite slurry degrades the environment in numerous ways causes adverse impact on ecology, land degradation, visual effect, flooding of water, air pollution. In addition, the porosity of aquifer zones and contaminating the underground water will occur if the waste is deliberately being dumped on the water bodies. Reduced porosity & permeability of the topsoil affects the soil fertility and reduces the percolation rate of rain water resulting in reduced rate of ground water recharging.
- b. Random disposal of the Granite fines would also lead to health hazards like respiratory and allergy problems to the people dwelling in the areas. Waste

- management problem is of critical concern in which waste materials are being used to produce new products in such a way that natural resources are saved.
- c. Continuous exposure of Granite dust can cause severe respiratory disorders like bronchitis, asthma along with dermal & eye irritation in labors and local population. Deposition of particulate/fugitive dust on roads causes emission of particulate matter due to vehicular activities and strong wind currents.
 - d. Disposing the slurry waste near to water bodies, road side areas can deteriorate the surface & ground water quality by increasing turbidity, suspended solids, calcium and magnesium hardness.

The Granite processing units Association Secretary informed that several requests were made to District Collector, Srikakulam for allocation of land for dumping of slurry/sludge in designated place, so that it can be utilized for various purposes such as road construction, brick manufacturing etc.,. At present the units are stacking the waste within their premises or dumping in low lying areas. No bulk consumer like NHAI is coming forward for lifting the waste as it is not available at single source. The committee instructed the association members to submit the proposed action plan for safe and scientific disposal of slurry/sludge.

IX Present consent practices of slurry disposal and utilization

As per CPCB revised classification of industrial sectors, cutting, sizing and polishing of Granite stone have been categorized under **Green Category**. The Government of Andhra Pradesh simplified the procedure from issue of regular consents to issue acknowledgment for non-polluting Small Scale Industries (SSI). As per the orders of Govt. of AP, the Andhra Pradesh Pollution Control Board (APPCB) is issuing one time Acknowledgement to the SSI which would serve the purpose of consent of the Board.

APPCB, Regional Office, Srikakulam issued acknowledgments to Granite cutting and Polishing units under Green Category with a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises under any circumstances it should not be disposed in any unauthorized areas”*

The copy of the consent issued to the unit is attached as **Annexure II**. As per the consent conditions, the units are not complying with the conditions and are disposing waste in low lying and unauthorized areas. The Granite slurry is not utilized in producing any valuable

products but being dumped along the road side for filling of low laying areas to utilize the lands for constructions.

X Action taken by APPCB

APPCB received a complaint by Sri S. Srinivasulu, Advocate and other residence of Harischandrapuram Village, KotabommaliMandal, Srikakulam District regarding improper dumping of Marble slurry and depositing at survey no.11 of Harischandrapuram Village from the Marble polish units located at Nimmada, Peddabammidi, YetturallapaduMandals. The complainant also represented that these units are being operated in violation of certain provisions of the Air, Water and Environmental Acts. Copy of the complaint is placed as **Annexure III**.

APPCB, Regional Office, Srikakulam inspected these units and issued notices on 18.01.2022 to all Granite Cutting and Polishing Units located in Srikakulam District for disposal of slurry/sludge indiscriminately along the NH-16 and causing dust nuisance and to take immediate remedial measures. The copy of the notices area enclosed as **AnnexureIV**. However till now APPCB has not received any reply for the notices by the units.

XI Remedial measures suggested by the Joint Committee

1. Due to non-availability of designated site for dumping the Granite slurry, the units are disposing the waste in low lying areas, along road sides and in unauthorized lands causing air and other environmental issues. Government of AP or the District Administration, Srikakulam shall allocate suitable site within the existing Granite processing units or located at isolated place preferable 1km away from any notified human habitation.
2. After identification of designated site for disposal of Granite slurry, the Marble association shall construct the dumping yard with sufficient depth and for fulfilling 5 years dumping requirements. The yard shall be provided with decanter wells, so that decanted water is recycled in gang saw units.
3. The Marble/Granite slurry can be used in road pavements & National Highway Authority of India (NHAI) road constructions replacing soils, Granite slurry can be utilized as low cost binder for non-load bearing structures as per Public Work Department (PWD). It can be also utilized in brick manufacturing, in artifacts manufacturing, as a coarse aggregate in concrete for the civil constructions and building materials

4. The inorganic & non-hazardous Granite slurry can be utilized in above activities after been examined in detail in consultation with the various organization/reputed institutes/industries like Cement manufacturer, NCBM, CRRI, CDOS etc. for evaluating most techno-economical & viable solution/option of slurry disposal.
5. The broken Marble slabs from the cutting process shall be collected, stored and utilized by the Marble chip & tiling units.
6. Granite association shall engage any reputed institutions such as IITs, NITs, etc. to explore the possibility of utilizing the Granite slurry and device an action plan.
7. Granite association shall educate and create awareness in public to utilize Granite/Marble waste for filling the low lying areas duly covering with soil to avoid spreading in the surroundings and the units should not dump the waste along the road side as well in agricultural fields un-authorizedly.

Signatures of the Committee Members:

Sri. H.V. Jayaram,
Revenue Divisional Officer,
Tekkali Division,
Srikakulam District.



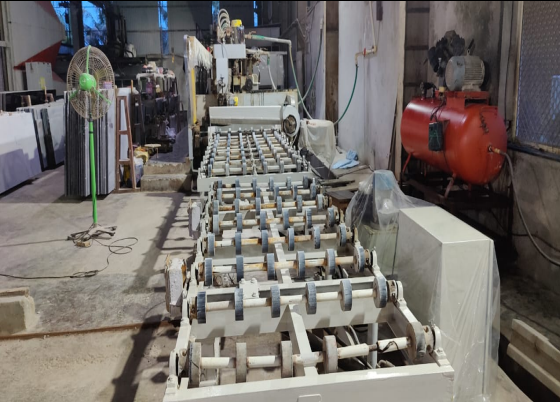

Smt. Poornima B.M, Scientist-D,
Central Pollution Control Board,
Regional Directorate, Chennai.

Sri. S. Shankar Naik,
Environmental Engineer,
A.P Pollution Control Board,
Regional Office, Srikakulam.

Sri. D.V.R. Kumar, Assistant Director,
Mines & Geology Department,
Tekkali, Srikakulam.

Photos of Joint Committee inspection on Granite Cutting and Polishing units:

	
<p>Inspection of Joint Committee</p>	
	
<p>Dumping of granite waste / sludge along the approach road</p>	<p>Utilizing sludge besides the NH-16 for filling of low laying area</p>
	
<p>Sludge dumped within the units</p>	

	
<p>Gantry Cranes for unloading of material</p>	<p>Cutting machine with diamonds segments for slicing the rock</p>
	
<p>Polishing machine</p>	<p>Settling tank</p>

Annexure-I

Item No. 03

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No.164/2022

S. Srinivas Rao & Ors.

Applicant(s)

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 05.04.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MS. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by post**ORDER**

1. Grievance in this application is against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh, adversely affecting the environment and public health. Marble slurry in question is generated from the Marble Polish units located at Nimmada, Peddabammidi and Yetturallapdu, in violation of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. 700 stone cutting and polishing units were located in Tandur which have now been shifted to the industrial area. Adverse impact of dumping of marble slurry is air pollution affecting the public health as well as the agricultural land in the area due to increased salinity of soil,

micronutrient deficiency and reduced percolation of water. Fine particles of slurry settle on the crops and degrade the quality of resources. Water quality of irrigation canal gets deteriorated which in turn adversely affect the eco-system.

2. Suggestions given in the application are:-

- “1) *Marble Slurry dumping site may be located within the existing marble processing premises or it may be located at isolated locations preferably 01 KM away from any notified habitat area human habitation at suitable location as approved by the SPCB/PCC and shall be provided with proper approach roads for safe transportation of marble slurry.*
- 2) *The marble slurry dumping site shall not be located on the 100-year flood plain where it will restrict the flow and marble slurry dumping site should be located at least at a distance of 1000 meters away from any natural or artificial water bodies.*
- 3) *The existing marble dumping site should take adequate measures such that the runoff from the marble slurry dumping site should not be allowed to go into the surface water or any natural or artificial water bodies. SPCB/PCC should monitor the adequate measures made at old dumping sites.*
- 4) *The dumping site shall be designed, constructed, operated and maintained at least for a period of 15 years. The base & side of dumping site should be of 01 meter or thicker with compacted clay lining having hydraulic conductivity, to eliminate any seepage. The dumping site should also provide proper water decanting system like decanting well or network of perforated PVC pipes at the bottom of site for collection of slurry water.”*

3. Having regard to the averments in the application, we consider it necessary to require verification of factual position and remedial action by statutory authorities.

4. Accordingly we constitute a joint Committee comprising CPCB, State PCB and District Magistrate, Srikakulam to undertake visit to the site, interact with the stakeholders and prepare an action plan. State

PCB will be the nodal agency for coordination and compliance. The Committee may meet within two weeks, undertake visit to the site and interact with the stakeholders. The Committee may ascertain the present consent practices of slurry disposal at notified sites as per Air and Water Acts, prescribed consent conditions for slurry generating industries for slurry utilisation and preventing damage to the environment, including agriculture and remediation of existing site(s).

5. Based on facts found, the statutory regulators may take remedial action as per law. An action taken report may be furnished to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 20.07.2022.

A copy of this order along with the copy of complaint be forwarded to CPCB, State PCB and District Magistrate, Srikakulam by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Pushpa Sathyanarayana, JM

Prof. A. Senthil Vel, EM

April 05, 2022
Original Application No.164/2022
SN

Annexure-II



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-271291,
Email : roskm-ee1@appcb.gov.in

Order No. S-51/Ack./APPCB/RO-SKLM/2019-

Date : 14.11.2019

ACKNOWLEDGEMENT

(For SSI Units other than 66 categories only)

(See Rule No. 32-A of the water (Prevention and Control Pollution) Rules 1994 and Rules No. 29-A of the Air (Prevention and Control Pollution) Rules 1994.)

The Consent application submitted by M/s. Pankaj Granite to operate their unit at **R. Sy. No. R. Sy. Nos. 268/5A, 5B, 271/P & 273/1A (P), Narsingupalli (V), Vandrada Panchayath, Kotabommali (M), Srikakulam District** to produce **Granite Cutting and Polishing – 2,50,000 sft/annum** is hereby acknowledged as the unit is not covered under schedule No. IV & II of above said Rules. This acknowledgment is treated as consent of Andhra Pradesh State Pollution Control Board, subject to the following conditions.

1. In case of any further expansion or change in manufacturing process, raw material or products, a fresh application shall be submitted.
2. All the rules notified by the state and Central Government under Environmental laws from time to time, which are applicable to this unit shall be complied with.
3. The industry shall comply with general conditions notified by the Ministry of Environment and Forest, Government in India vide extra ordinary Gazetted notified No. 174, dated 19th May 1993 as amended from time to time.
4. The industries shall not be located in residential areas as per G.O.Ms.No. 63, dt 02.05.1995 issued by industries & Commerce (SSI) Dept., Govt., of A.P.
5. The unit should not be established close to sensitive areas such as Hospitals, Monuments, Schools, Zoological parks, etc.,
6. The industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises, under any circumstances it should not be disposed in any unauthorized areas.
7. The industry shall not discharge any waste water outside the factory premises.
8. The officials of Andhra Pradesh State Pollution Control Board may inspect the unit at any time to verify the compliance status and may also stipulate such conditions as are deemed to be fit.

Date: 14.11.2019

Digitally signed by
Shankar Naik Sugali
Date: 2019.11.14
18:01:50 +05'30'
ENVIRONMENTAL ENGINEER
Regional Office, Srikakulam

To
M/s. Pankaj Granite,
R. Sy. Nos. 268/5A, 5B, 271/P & 273/1A (P),
Narsingupalli (V), Vandrada Panchayath,
Kotabommali (M), Srikakulam District
Mobile: 9414586643
E-Mail: pankajgranites777@gmail.com

Annexure-III

To
The Hon'ble Chairman, A.P. Pollution Control Board,
A.P.PCB, D.No.33-26-14D/2,
Near Sunrise Hospital,
Pushpa Hotel Center, Chalamalavari Street,
Kasturibaipet,
Vijayawada - 520010.



Sir,

Sub: Improper dumping of marble slurry was getting deposited in agricultural land and Beside National Highway-16 near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District - Causes adverse impact on Human health- Reduced porosity & permeability of the topsoil affects the soil fertility- violation of certain provisions of the Air, Water and Environmental Acts- Request to take immediate remedial measures to reduce the Environmental pollution and other allied problems-Regarding.

Ref:

- 1) Article 21 of Indian Constitution
- 2) Section 18 (1) (b) of Water Act 1974
- 3) Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act-1988
- 4) Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act-1987
- 5) Environmental (protection) Act-1986
- 6) The Solid Waste Management Act Rules-2016
- 7) Various guidelines of the National Green tribunal
- 8) Andhra Pradesh Water, Land and Trees Act, 2002

>>>@<<<

With due respect, we submit the following few lines for your kind consideration and necessary action.

We are local residents of Harischandrapuram/ Yetturallapdu/ jagannadha puram Panchayat, Kotabommali Mandal, Srikakulam District. We use the service road adjacent to the National Highway for daily activities, this road is under NHAI control as part of the National Highway widening and is also the only one source to reach the nearest railway station (Harishchandrapuram). Adjacent to this road, Improper dumping of marble slurry was getting deposited (Survey No.11 of Harischandrapuram) from the Marble Polish Units (located at Nimmada, Peddabammidi and Yetturallapdu). It is being operated in violation of certain provisions of the Air, Water and Environmental Acts. It is noticed that, as per the directions of the TSPCB, recently the Telangana Government has moved around 700 stone cutting and polishing units located in Tandur to New industrial Park (Basheerabad).

Due to Improper dumping of marble slurry, the following adverse has impacts on local people, fertile land, water and Roads.

Impact on vehicular activities on National Highway and service road:

Deposition of Improper dumping of marble slurry on roads causes emission of particulate matter on the National Highway-16 and service road to Railway station, Harischandrapuram. Due to the winds blowing in this direction, the dust accumulates on the national highway remains the reasons for accidents occurred, this is lead to disruption to measure of supplementing the efforts of Central/State for minimizing the accident potential through engineering improvement. In this regard, we requested to the concerned authorities and have received no response.

Contd.,

AEG (H)
Pl. Inspect & report
22/12/21

//2//

Impact on near Agriculture lands:

This type of improper dumping of marble slurry leads to Loss in fertility of soil and rapidly oxidized, excess of soil erosion and this is also increasing salinity of soil, affecting agricultural productivity and significant problem of micronutrient deficiency in the soil and reduced porosity & permeability of the topsoil affects the soil fertility and reduces the percolation rate of water results in reduced rate of ground water recharging. Fine particles of slurry on drying blew with wind & settle over epidermal layer of crops, as a consequence, the agricultural lands turning them into barren land and resulting in severe degradation in the quality of such resources. In this regard, we requested several times to the concerned revenue authorities and have received no response.

Impact on local Human Health:

Continuous exposure of marble Page dust can cause severe respiratory disorders like bronchitis, asthma along with dermal & eye irritation in local travelers.

Impact on 10 Mtrs near Water canal

There is an irrigation canal adjoining this road. The dumping waste outfalls into this canal can deteriorate the water quality by increasing turbidity and the wastes typically change the acid level of surrounding water substantially and trash items are unsightly and are a sign of human neglect or disregard for aesthetic values and natural ecosystems. The law uses a variety of tools to limit and control direct pollutant discharges into waterways. In this regard, we requested several times to the concerned revenue authorities to control the dumping of huge amount of marble slurry immediately and have received no response.

Waste is being dumped illegally in this land (Survey No.11 of Harischandrapuram) without converting land Agriculture to Non-Agriculture. It is submitted that, the following guidelines issued by the CPCB/NGT to dumping of marble slurry.

- 1) *Marble slurry dumping site may be located within the existing marble processing premises or it may be located at isolated locations preferably 01 KM away from any notified habitat area human habitation at suitable location as approved by the SPCB/PCC and shall be provided with proper approach roads for safe transportation of marble slurry.*
- 2) *The marble slurry dumping site shall not be located on the 100-year flood plain where it will restrict the flow and Marble slurry dumping site should be located at least at a distance of 1000 meters away from any natural or artificial water bodies*
- 3) *The existing marble dumping site should take adequate measures such that the runoff from the marble slurry dumping site should not be allowed to go into the surface water or any natural or artificial water bodies. SPCB/PCC should monitor the adequate measures made at old dumping sites.*
- 4) *The dumping site shall be designed, constructed, operated & maintained at least for a period of 15 years. The base & sides of dumping site should be of 01 meter or thicker with compacted clay lining having hydraulic conductivity, to eliminate any seepage. The dumping site should also provide proper water decanting system like decanting well or network of perforated PVC pipes at the bottom of site for collection of slurry water.*

Contd.,

1/3/11

Herewith put on view some of the photos in-connection with improper dumping of marble slurry.



In view of the above circumstances, we request to look into the matter seriously and issue directions to the concerned authorities to take necessary steps to remove the improper dumping of marble slurry. It is highly essential to take immediate remedial measures to reduce the pollution problems in this area.

We shall be highly obliged to you.

Yours Faithfully

S. Srinivasa (Attorney)
 S. Srinivasa
 A. Karaman
 M.V. Gopinath
 R. Babji
 Ch. Y. Srinivas
 R. Srinivas
 B. Srinivas
 H. Srinivas

Copy to:

- 1) Hon'ble Minister of Energy, Environment, Sri Balineni Srinivasa Reddy.
- 2) Hon'ble Chairperson, NGT
- 3) Hon'ble Chairperson, CPCB
- 4) The Joint Chief Environmental Engineer, A.P.PCB, Zonal Office, Visakhapatnam.
- 5) The Environmental Engineer, Regional Office, Srikakulam.
- 6) The Superintending Engineer (Operations) APSPDCL
- 7) Grievance Cell, Collectorate Complex, Srikakulam
- 8) Mandal Tahasildar, Kotabommali
- 9) Mandal Parishad Development Officer, Kotabommali
- 10) The Regional Officer, Ministry of Road Transport and Highways, Vijayawada
- 11) Secretary (RT&H), NHAI, New Delhi.
- 12) E.E NHAI Enclave, Visakhapatnam.

Annexure-IV



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM
Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-ec1@appcb.gov.in

Notice.No.244/APPCB/RO-SKLM/Comp/2022-

Date: 18.01.2022.

NOTICE

Sub: APPCB – RO · SKLM - Complaint received against Granite Cutting and Polishing units - Regarding improper handling/dumping of marble slurry on either sides of NH-16 and other Village Roads - Causing nuisance – **Notice** – Issued – Reg.

Ref:

1. Adverse Media Report Received through Spandan grievance cell on 09.11.2021.
2. Lr.No.75/PCB/RO-SKLM/Comp/2021-195, dt.10.11.2021.
3. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021 and the same received through CPCB/IPC-V/Compliant/Marble/2021-1334, dt.29.12.2021 through email on 17.01.2022.
4. Board Officials inspected the unit on 24.12.2021.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS, the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *"the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises under any circumstances it should not be disposed in any unauthorized areas"*.

WHEREAS vide reference 1st cited, the Board was in receipt of complaint through Spandana cell (AMS) which was published in Sakshi daily regarding disposal of sludge/ cutting waste generated from Granite cutting & Polishing units along either sides of Village Roads and thereby causing dust nuisance to the road users.

WHEREAS vide reference 2nd cited, the Board issued notice to the Association President, Granite cutting & polishing units association, Srikakulam District and instructed to inform all the granite cutting and polishing units located in and around of Nimmada (V) and take immediate action for lifting the sludge/ cutting edges disposed along either side of the road, failing which appropriate action will be initiated. But no reply received from the association president.

WHEREAS vide reference 3rd cited, the Board is again receipt of compliant filed by Sri S.Srinivasulu, Advocate and represented regarding improper dumping of marble slurry on either sides of National Highway-16, near Harischandrapuram railway station and on either side of village roads of Nimmada, Peddabammidi, Yetturallapadu etc.. it was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS vide reference 4th cited, the Board officials inspected granite cutting and polishing units located at Nimmada, Peddabammidi, Duppalapadu, etc., on 24.12.2021. During the inquiry it was informed that you are handing over the sludge to local tractors/trucks for disposal. It was also informed that you are not aware regarding it has been dumped.

WHEREAS during the inspection the Board Officials identified that most of the sludge has been dumped on either side of the village roads of Nimmada, Peddabammidi, Harischandrapuram and along the NH-16 indiscriminately, which is causing nuisance to the road

users and also looks awkward. The fine dust generated from the heaps may also cause inconvenience to the public during movement/transportation, which is against the condition stipulated by the Board. The owner of the unit is responsible to handle/disposal of slurry.

Hence, you are directed to why action should not be initiated against your unit under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987, for disposal of slurry/sludge indiscriminately and causing dust nuisance. Your reply should reach this Office within **15days** from the date of receipt of this notice otherwise action shall be initiated against your industry which includes disconnection of power supply and water supply and closure of your industry or Prosecution may initiated without further notice in the interest of public health and environment.

Sugali
Shankar Naik
ENVIRONMENTAL ENGINEER

Digitally signed by
Sugali Shankar Naik
Date: 2022.01.18
12:27:34 +05'30'




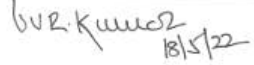
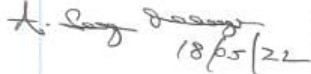
To,
All Granite Cutting and Polishing units,
Srikakulam District.

Copy to submit to

1. The District Collector & Magistrate, Srikakulam District for kind information and necessary action.
2. The Joint Chief Environmental Engineer (Unit-II), A.P. Pollution Control Board, Board Office, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for kind information.
4. Sri S. Srinivasulu, Advocate, Harischandrapuram, Kotabommali (M), Srikakulam District for information.

Attendance of the Officials and Granite Cutting and polishing association members

Attendance for Joint inspection scheduled to be held on 18.05.2022 at 4:00 P.M in connection with the O.A no.164 of 2022 submitted to the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matters of unscientific dumping of marble slurry on agricultural land, near Harischandrapuram Railway Station Kotabommali Mandal, (M), Srikakulam District. The following officers were present during the meeting:

S.No.	Name of the Officer & address	Signature
1.	The Revenue Divisional Officer, Tekkali Division, Srikakulam District.	 18/5/22
2.	Smt. Poornima B M, Scientist D, Central Pollution Control Board, Regional Directorate (Chennai), Tamil Nadu -600058.	 18/5/22
3.	The Environmental Engineer, A.P.Pollution Control Board, Regional Office, Srikakulam	 18/5/22
4.	The Assistant Director Mines & Geology, Tekkali, Srikakulam District.	 18/5/22
5.	TAHSILDAR KOTABOMMALI (M)	 18/5/22
6.		
7.		
8.		
9.		
10.		

Attendance of meeting with all the Granite Cutting & Polishing units scheduled to be held on 18.05.2022 at 4:00P.M in connection with the O.A no.164 of 2022 submitted to the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matters of unscientific dumping of marble slurry on agricultural land, near Harischandrapuram Railway Station Kotabommali Mandal, (M), Srikakulam District.

S.No.	Name of the industry	Name of the representative
1.	Lakshmi Granites	
2.	R.M. Explosives	
3.	ERA Granites	
4.	Abhipriya Granites	
5.	Maruti Nandan Stones	
6.	Shree Rocks	
7.	GSI	
8.	V. Lakshmi Granites	
9.	MAA BSWARI GRANITE	
10.	MAA ANANDAPORNA GRANITE	
11.	Bhavani granite exports	
12.	Eastern Rising Granite PVT LTD	
13.	King Granites	
14.	Jai Jeevan Mata Granite	
15.	Tirupathi Granite	
16.	Siyaram Granite	
17.	Pankaj Granite	
18.	ANEO EXOTIC GRANITE LLP	

19.	Tisumala Granites	
20.	R.D. Granarites	
21.	Shree Shiva Granite	
22.	Mahadev Granite	
23.	Jyothi Granites	
24.	SMB Rocks	
25.	Salazar Granite	
26.	Shyam Mining & Granites	
27.	Ganpati Granite	
28.	Salazar Balaji Granites	
29.	GPS Granites LLP	
30.	Star Granites	

31	VEDANT GRANITES	
32.	Sanjay Rocks.	
33.	Victory Granites	
34.	Fivestar Granite	
35.	Shiva Granite	
36.	Charbhaya Granite	
37.	Axis Granite	
38.	Spm Granites	
39.	Sri Sai KLR Granites	
40	Grace Granites	
41	Abhaya Granites	
42)	UTPALA GRANITES	
(43)	SHRI RAM GRANITES	
44	RANA GRANITES	

Hon'ble NGT, Principal Bench, New Delhi passed order dt.20.07.2022 on Original Application No. 164 of 2022 in connection with a complaint against Granite cutting & Polishing units on unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District.

Submission of Committee inspection report conducted on 25.08.2022:

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received by post from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh.

The Hon'ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The District Collector, Srikakulam nominated Revenue Divisional Officer, Tekkali on behalf of the District Collector and other members are the Environmental Engineer, APPCB, RO, Srikakulam and the Assistant Director, Mines & Geology, Tekkali. The Joint Committee submitted report to the Hon'ble Tribunal on 04.06.2022. The Hon'ble Tribunal considered the report on 20.07.2022 and directed the following:

- i. *It is seen from the report, that there are large number of unregulated granite cutting and polishing units operating in violation of norms. Defense of simplifying procedure cannot be valid at the cost of the environment and public health. Simplicity of procedure can be appreciated if it does not harm the public interest and not otherwise. In the name of simplification, the State is unfortunately avoiding its duty to protect environment and to protect public health.*
- ii. *It is clear that slurry is being dumped along the approach road and also on the private land without consent of its owners. This is resulting in degradation of environment by air, water and land pollution. Groundwater is also getting contaminated. Top soil and its fertility are affected.*
- iii. *It is causing health hazards like respiratory and other problems. Action taken by the State PCB is merely issuance of notice dated 18.01.2022. Since the violations are serious and adversely affect the environment and public health, emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.*
- iv. *The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism. Mere giving label of 'Green' cannot be license to damage environment. It is only a procedural aspect not obviating need against violation of environmental norms such as causing pollution.*
- v. *Let remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation. There has to be defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.*

The District Collector, Srikakulam convened review meeting on 02.08.2022 with the owners of granite cutting and polishing units and with other District Officials in compliance of the Hon'ble NGT orders. The District Collector, Srikakulam also constituted a committee with the following officers to verify the compliance and submit the status report.

S.No.	Committee member	S.No.	Committee member
1.	The Revenue Divisional Officer, Tekkali Division, Srikakulam District.	4.	The Executive Engineer, R&B Department, Tekkali, Srikakulam District.
2.	Dy. Superintend of Police, Palasa-Kasibugga, Srikakulam.	5.	The Executive Engineer, Panchayati Raj Department, Tekkali, Srikakulam District.
3.	The Deputy Director of Mines & Geology, Mines & Geology Department, Tekkali, Srikakulam District.	6.	The Environmental Engineer, A.P.Pollution Control Board, Srikakulam.

The Committee visited area on 25.08.2022 of Granite cutting and polishing units located at Kotabommali (M), Srikakulam District and verified the dumps along the National Highway, Village roads and public places. During the visit the following officers and representatives from granite cutting & polishing units association were present.

S.No.	Committee members
1.	Sri. H.V.Jayaram Revenue Divisional Officer, Tekkali Division, Srikakulam District.
2.	Sri Shak Kadharbhasha, Sub Inspector, Kotabommali, Srikakulam District.
3.	Sri D.Phanibhushan Reddy, Deputy Director of Mines & Geology, Mines & Geology Department, Tekkali, Srikakulam District.
4.	P.Satyanarayana, Executive Engineer, R&B Department, Tekkali, Srikakulam District.
5.	Sri S.Shankar Naik, Environmental Engineer, A.P.Pollution Control Board, Srikakulam.
6.	Sri M Srinivasa Kumar, Executive Engineer, Panchayati Raj Department, Tekkali, Srikakulam District.
7.	Sri. M Balaji Naik, Assistant Director of Mines & Geology, Srikakulam.
Representatives from Granite cutting and polishing association	
8.	Sri.Gopi Chowdhari, President, Granite cutting and Polishing units association.
9.	Sri.Shyo Narayan, Treasurer, Granite cutting and Polishing units association.
10.	Sri.Anil Joshi, Member, Granite cutting and Polishing units association.

Committee observations:

- a. The Srikakulam District is having 128 Nos. Granite Cutting & Polishing units and located as clusters in the mandals of i) Kotabommali, ii) Saravakota, iii) Tekkali, iv) Meliaputti, etc, the details are as follows:

S.No.	Name of the Mandal	No. of Units
1	Kotabommali	81
2	Meliapuuti	18

3	Tekkali	7
4	Nandigama	7
5	Saravakota	6
6	Ponduru	4
7	Etcherla	5
Total		128

Out of the above, the major violating units are located in Kotabommali cluster. The other area units in the District are storing their sludge within their premises.

- b. The committee noted that as per the representation of the NGT complainant, the units have dumped granite sludge dust unauthorizedly in agriculture land, beside Harischandrapuram railway station in an area of 10 cents about 100 tons.
- c. The Kotabommali cluster units have lifted the waste being dumped along the agricultural land near Harischandrapuram railway station and Yethurlapadu (V) of Kotabommali Mandal, Srikakulam District through their association. About 100 - 125 tonnes have been lifted and stacked the sludge within the storage areas of the units as per the directions of the District Collector, Srikakulam and show cause notice issued by the APPCB.
- d. The association representatives informed to the committee that as per the outcome of technical research initiatives of Central Road Research Institute, New Delhi, the Granite sludge dust can be utilized in road pavement, Construction of sub-grade layer shall be done by replacing 20-35% of in-situ soil by slurry by following the Public Work Department (PWD) & National Highway Authority of India (NHAI) road construction specification, which results in savings of natural material soil and accordingly they requested for disposal of the same for road construction works. They also informed that most of the farmers of area are requesting to utilize material for filling of low laying areas to make land suitable for construction.
- e. The Committee noted that the APPCB issued show cause notice cum directions issued to all Granite cutting & polishing units with following directions to comply with:
 - i. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.
 - ii. The unit shall provide engineered land fill site as per the CPCB norms within their premises.
- f. The committee inspected the entire stretch of Kotabommali cluster to verify the any illegal dumps. It was observed that no fresh dumps were observed along the NH-16 and other roads. The sludge generated from the operations is being stacked within their premises duly providing pits with HDPE lining to avoid percolation into the ground.
- g. Based on the NGT orders to make the violators accountable for past violations, the Committee discussed for assessing environmental compensation as per the minutes of the meeting held on 02.08.2022 and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially, as per MoEF standard operating procedure (SoP) dt.07.07.2021 for restoration measures. The Committee made all the units located in Kotabommali cluster are accountable for the past violations.

- h. There are 81 Nos. of granite cutting and polishing MSME units are exists in Kotabommali cluster, 04 units were closed. The project cost of the units varies from Rs. 0.50 Cr to 5.7 Cr. Based on their project cost, the individual units have to pay compensation. The total compensation has been worked out as Rs.1,35,29,000/-, which shall be imposed to all units. The details of compensation levied against the units are enclosed.
- i. The Deputy Director, Mines & Geology Department, Srikakulam has identified abandoned gravel pit at Sy.No.177, Birlangi hill, Srijagannadhapuram (V), Kotabommali (M), Srikakulam District, which suitable for dumping granite slurry and it is close proximity to granite cutting and polishing units, which shall be allocated to the association for disposal of granite slurry to avoid dumping at any abandoned land, near to water bodies, road sides. The dump site shall be scientifically developed, constructed and maintained as per the CPCB guidelines. The RDO, Tekkali, AD, Mines & Geology Department, Tekkali informed that the extent of area shall be verified and the detailed report submitted to the District Collector.

Submitted for kind information and necessary action.

Sri. H.V. Jayaram
Revenue Divisional Officer,
Tekkali Division, Srikakulam District.

Sri D. Phanibhushan Reddy,
Deputy Director of Mines & Geology,
Mines & Geology Department,
Tekkali, Srikakulam District.

Sri M Srinivasa Kumar,
Executive Engineer,
Panchayati Raj Department, Tekkali,
Srikakulam District.

P. Satyanarayana,
Executive Engineer,
R&B Department, Tekkali,
Srikakulam District

Sri Shak Kadharbhasha,
Sub Inspector, Kotabommali,
Srikakulam District.

Sri S. Shankar Naik,
Environmental Engineer,
A.P. Pollution Control Board, Srikakulam.

Abstract of Compensation levied

S.No	Name and location of the unit	Projectcost in Cr.	1% of the Project in Rs.
1	STAR GRANITES Sy.No..41-8,44-4 TO 14, 17-1,18 Srikakulam,Kotabommali, Duppalapadu	3.94	3,94,000/-
2	ABHIPRIYA GRANITES Sy.No.. 65- 1,2,4,4B,5,6,7 PARTS Srikakulam,Kotabommali, Duppalapadu	2.98	2,98,000/-
3	M/S. SHREE MAHARAJA GRANITES Sy.No.10/15A,10/15B,15C,9, /3,4,5,21A, Srikakulam,Kotabommali, Chinabammidi	3.68	3,68,000/-
4	SRI LAKSHMINAR AYANA GRANITES Sy.No.63/6A2,63/3B2 Srikakulam,Kotabommali, Chinabammidi	1	1,00,000/-
5	M/S VENKAT SAI STONE ENTERPRISES LLP Sy.No.74-1B2,74-2A2B,74- 2B,74-2C2B Srikakulam,Kotabommali, Peddabammidi	1.5	1,50,000/-
6	M/s. Vedant Granites, Sy.No.290/11, Srikakulam,Kotabommali, Narasingupalle	1	1,00,000/-
7	PRESHI GRANITES, Sy.No.71/1,2,3 Srikakulam,Kotabommali, Vandrada	2.03	2,03,000/-
8	SHREE NAATH GRANITES, Sy.No.71/4C,5 Srikakulam,Kotabommali, Vandrada	1.73	1,73,000/-
9	CHARBHUJA GRANITES, Sy.No.96/12,17,18 Srikakulam,Kotabommali, Duppalapadu	2.48	2,48,000/-
10	VINAYAK STONEX, Sy.No.101- 13A,13B,16A,16B,17A, Srikakulam,Kotabommali, Yetturallapadu	1	1,00,000/-
11	JYOTHI GRANITE Sy.No.42- 5F,6,7,5G,5E,5D Part, Srikakulam,Kotabommali, Peddabammidi	2.18	2,18,000/-
12	FIVESTAR GRANITE Sy.No..42-1,2A,2B,3,4 PARTS Srikakulam,Kotabommali, Peddabammidi	2.5	2,50,000/-
13	VARDHMAN GRANITE Sy.No..39- 16,17,18A,18B,19,part Srikakulam,Kotabommali, Peddabammidi	2.43	2,43,000/-
14	SRI VARDHAMAN STONES Sy.No..284/6,284/11,2 84/12PARTS Srikakulam,Kotabommali, Narasingupalle	2.59	2,59,000/-
15	SHRIJI INTERNATION AL Sy.No..286- 1B,1C,2,284-11,279-7 Srikakulam,Kotabommali, Narasingupalle	3.6	3,60,000/-
16	R V GRANITE, Sy.No.290/18,19 Srikakulam,Kotabommali, Narasingupalle	2.01	2,01,000/-
17	AXIS GRANITE, Sy.No..42- 1,2A,3,4,5A,5B,5C,5D Srikakulam,Kotabommali, Peddabammidi	2.4	2,40,000/-
18	M/s Granite Studio India Sy.No..96- 1,2,3,4,5,6,97-1,2 Srikakulam,Kotabommali, Duppalapadu	3.31	3,31,000/-

19	AMMA GRANITES, Sy.No.26-5A Srikakulam,Kotabommali, Peddabammidi	1.56	Closed
20	M/s Meher Granites, Sy.No.437/1A Srikakulam,Kotabommali, Pakivalasa	0.5	50,000/-
21	M/s Sun City Rocks Pvt Ltd Sy.No.131/1Band8B Srikakulam,Kotabommali, Peddabammidi	0.83	83,000/-
22	M/s M.S.Granites, Sy.No.279/4and5 Srikakulam,Kotabommali, Narasingupalle	1.85	1,85,000/-
23	M/s Sri Sunil Granites Sy.No.279/5C,10A,11 Srikakulam,Kotabommali, Vandrada	1.92	1,92,000/-
24	M/s Tirupathi Granite, Sy.No.176/5,6and7 Srikakulam,Kotabommali, Kotabommili	1.74	1,74,000/-
25	M/s Sri Shyam Granites Sy.No.279/5C,5Dand10B Srikakulam,Kotabommali, Narasingupalle	1.43	1,43,000/-
26	M/S LOKESWAR GRANITES Sy.No.218/2,3,4,6,7and8 Srikakulam,Kotabommali, Jarjangi	1	Closed
27	M/s Bhavaya Granites, Sy.No.101/P Srikakulam,Kotabommali, Yetturallapadu	1	1,00,000/-
28	M/s JMB Rocks, Sy.No.279/3 Srikakulam,Kotabommali, Peddabammidi	1.45	1,45,000/-
29	M/s Garudadri Granite, Sy.No.63/6B Srikakulam,Kotabommali, Kotabommili	1.14	1,14,000/-
30	M/s Lakshmi Granites, Sy.No.21 Srikakulam,Kotabommali, Peddabammidi	1.61	1,61,000/-
31	M/s Eastern King Granites Pvt Ltd Sy.No.314/1to6 Srikakulam,Kotabommali, Kasturipadu	0.6	60,000/-
32	M/S. SUN GRANITES Sy.No.131/2,5 to 8 Srikakulam,Kotabommali, Peddabammidi	2.5	2,50,000/-
33	M/S. SALASR GRANITES Sy.No.280/5BAND12 Srikakulam,Kotabommali, Narasingupalle	0.55	55,000/-
34	M/S. SUNDARAM GRANITES Sy.No.42/9-1,10-1,11C,14P Srikakulam,Kotabommali, Peddabammidi	1.01	1,01,000/-
35	M/S. S.P. GRANITES Sy.No.130/15AND16,131/1B Srikakulam,Kotabommali, Peddabammidi	1.8	1,80,000/-
36	M/S. HIMAGIRI GRANTIES Sy.No.22/9,10,11,13 Srikakulam,Kotabommali, Peddabammidi	0.85	85,000/-
37	M/s Om Granites Sy.No.288/3and4 Srikakulam,Kotabommali, Narasingupalle	0.95	Closed

38	M/S. MAASTER GRANITE Sy.No.19/15,20/13,21/5 Srikakulam,Kotabommali, Chinabammidi	0.87	87,000/-
39	M/S. NEO EXOTIC GRANITE LLP Sy.No.280/7,8,9 Srikakulam,Kotabommali, Narasingupalle	5.69	5,69,000/-
40	M/S. SHANTHINAT H GRANITES Sy.No.270/P,268/5A/P,6,273 Srikakulam,Kotabommali, Narasingupalle	2.78	2,78,000/-
41	M/S. SRI SAI VENKATA MANJUNADH A GRANITES Sy.No.288/6/1,288/7,8 Srikakulam,Kotabommali, Narasingupalle	0.98	98,000/-
42	M/S. PANKAJ GRANITES Sy.No.28/5A,5BAND273/1A,27 Srikakulam,Kotabommali, Narasingupalle	1.96	1,96,000/-
43	M/s Shree Rana Granites Sy.No.41/1,2,6-2 Srikakulam,Kotabommali, Peddabammidi	1.46	1,46,000/-
44	M/s. Neelkanth Granites Sy.No.130/16-1 Srikakulam,Kotabommali, Peddabammidi	1.45	1,45,000/-
45	M/s. Maruthi Nandan Stone Sy.No.290/19AandB Srikakulam,Kotabommali, Narasingupalle	1.87	1,87,000/-
46	VEER HANUMAN GRANITES Sy.No.283/1 Srikakulam,Kotabommali, Narasingupalle	0.79	79,000/-
47	M/s SNT Enterprises Sy.No.44/19-27 Srikakulam,Kotabommali, Jarjangi	1.8	1,80,000/-
48	M/s. Sri Manikanta Granites and Exports Sy.No.128/15and129/16 Srikakulam,Kotabommali, Tilaru	1.56	Closed
49	M/s Sri Manoj Granites Sy.No.26-5A Srikakulam,Kotabommali, Peddabammidi	0.5	50,000/-
50	M/s Sri Sai Samrat Granite Sy.No.10- 6,15C,16C,17and18 Srikakulam,Kotabommali, Chinabammidi	1	1,00,000/-
51	M/s Sri Balaji Granites Sy.No.62-14,16and17A Srikakulam,Kotabommali, Peddabammidi	0.67	67,000/-
52	M/S. SHREE ROCKS Sy.No.43/10,11,12B,8B & 9 Srikakulam,Kotabommali, Duppalapadu	2.11	2,11,000/-
53	M/s. Shri Ram Granites Sy.No.176,1B2,2B2-1a Srikakulam,Kotabommali, Srijagannadhapuram	1.98	1,98,000/-
54	M/s. Shiva Granites Sy.No.42/14p,41/5p,6-1p,45 Srikakulam,Kotabommali, Peddabammidi	1.8	1,80,000/-
55	ATHARVA GRANITES Sy.No.022/3,12,13,15 Srikakulam,Kotabommali, Peddabammidi	1.44	1,44,000/-
56	M/s. V.S.R.Granite s Sy.No.73-2B2,3B2,4B2and5B2 Srikakulam,Kotabommali, Peddabammidi	1.41	1,41,000/-
57	M/s Shiv Granite Stones, Sy.No.22-9 Srikakulam,Kotabommali, Peddabammidi	1.8	1,80,000/-

58	ZENITH GRANITE GRANDEUR Sy.No.63-6A2/B Srikakulam,Kotabommali, Chinabammidi	1	1,00,000/-
59	SRI DURGABHAVANI GRANITES SY.NO.106-1,106- 2,104-9 Srikakulam,Kotabommali, Peddabammidi	1	1,00,000/-
60	SPM GRANITES Sy.No.. 290-15,290- 17PART, Srikakulam,Kotabommali, Narasingupalle	0.95	95,000/-
61	SHREE RAJASTHAN GRANITES Sy.No.. 226-18, 226- 19, 226-20 Srikakulam,Kotabommali, Jarjangi	1.6	1,60,000/-
62	SHYAM MINNING AND GRANITES Sy.No.290/11,12,13.14,16 Srikakulam,Kotabommali, Narasingupalle	1.13	1,13,000/-
63	HARSHITHA GRANITES Sy.No..74- 1B2,2A2B,2B,2C2B,2D Srikakulam,Kotabommali, Peddabammidi	0.98	98,000/-
64	PRABHATH GRANITE INDUSTRIES Sy.No.218/10,11A,12 A1 & 13A1 Srikakulam,Kotabommali, Jarjangi	1	1,00,000/-
65	M/s. Rana Granites, Sy.No.42-11B,42-12,13,14P Srikakulam,Kotabommali, Peddabammidi	1.8	1,80,000/-
66	Manikanta Granites and exports Sy.No.18-8/1and2,18-9/1and Srikakulam,Kotabommali, Chinabammidi	1.56	1,56,000/-
67	GOVIND ROCKS Sy.No.226-17A1,226- 17A2,17B Srikakulam,Kotabommali, Jarjangi	2.18	2,18,000/-
68	M/s Sri Jahnvi Granites Sy.No.7/2,8/6A,10/5,6,17,1 Srikakulam,Kotabommali, Chinabammidi	1	1,00,000/-
69	SALASAR BALAJI GRANITES Sy.No.257/6, 257/7 PARTS Srikakulam,Kotabommali, Narasingupalle	1.95	1,95,000/-
70	DURGA GRANITE INDUSTRY Sy.No.279/5D2,6,7,8B,9B1 PARTS Srikakulam,Kotabommali, Narasingupalle	2.54	2,54,000/-
71	SIDDHI VINAYAK GRANITE Sy.No.286-7C-1B,286- 7B-2 PARTS Srikakulam,Kotabommali, Narasingupalle	0.95	95,000/-
72	M/s VIKASH GRANITES, PROP: SRI BIRBAL SINGH Sy.No.286-7B-1,286- 1D,286-3 Srikakulam,Kotabommali, Narasingupalle	2.16	2,16,000/-
73	GANPATI GRANITE Sy.No.18-1, 2, 3, 4B, 5 PARTS Srikakulam,Kotabommali, Chinabammidi	1.8	1,80,000/-
74	ORNATE EXPORT GRANITES Sy.No. 287/4 PART Srikakulam,Kotabommali, Narasingupalle	1.8	1,80,000/-
75	M/s BAJRANG GRANITE INDUSTRY, Sy.No.286-7B-1, 286- 5 PARTS, Srikakulam,Kotabommali, Narasingupalle	1.7	1,70,000/-
76	Sri Sai K L R Granites, Sy.No.268/1 Srikakulam,Kotabommali, Narasingupalle	0.98	98,000/-
77	SHREE SHIVA GRANITE, Sy.No.286-7B-1, 286- 5, 287-4 Srikakulam,Kotabommali, Narasingupalle	1.5	1,50,000/-

78	MAHADEV GRANITES Sy.No.32-12-1,32-15 TO 18, 20. Srikakulam,Kotabommali, Duppalapadu	2.43	2,43,000/-
79	SIYARAM GRANITE, Sy.No.41/3,4-1,6-1A,6-2A- 1,42/14-1A Srikakulam,Kotabommali, Peddabammidi	2.67	2,67,000/-
80	CRM GRANITES PRIVATE LIMITED Sy.No.41/5A,41/6- 1A,42/14-1A Srikakulam,Kotabommali, Peddabammidi	2.76	2,76,000/-
81	SANJAY ROCKS Sy.No.279-5A2,279- 5B PARTS Srikakulam,Kotabommali, Narasingupalle	2.35	2,35,000/-
		140.36 Cr	1,35,29,000/-

(In Rupees One Core Thirty Five Lakhs Twenty Nine thousand.)

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

In Original Application No. 164 of 2022(PB)

IN THE MATTER OF

Sri.S.Srinivas Rao & Ors

.... Applicant (s)

Versus

State of Andhra Pradesh & Ors

.... Respondent (s)

INDEX

S. No.	Particulars	Page No.
1	Action Taken Report in compliance with the Hon'ble NGT, New Delhi Order dt.20.07.2022 in O.A.No.164 of 2022 (PB).	2-9
2	Annexure-I: Hon'ble NGT, New Delhi Order dt.20.07.2022 in O.A.No.164 of 2022(PB).	10-16
3	Annexure II: Hon'ble NGT orders circulated to all the granite cutting & polishing units for their response.	17-22
4	Annexure III: The minutes for review meeting of the District Collector, Srikakulam District with Granite cutting & polishing units.	23-26
5	Annexure IV: Show cause notice cum directions issued to cutting & polishing units by APPCB.	27-29
6	Annexure V: The response letters received from the Granite cutting & polishing units association.	30
7	Annexure VI: Analysis reports of Ambient Air Quality.	31-33
8	Annexure VII : Bore well samples were collected in the industry premises and Surroundings of Granite Cutting & Polishing Units	34-38
9	Annexure VIII: The details of compensation levied against the Granite Cutting & Polishing Units.	39-267
10	Annexure IX: The Dy. Director of Mines & Geology Department, Srikakulam letter dated 01.09.2022.	268

Date:08.09.2022

Place: Srikakulam.

Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Srikakulam.

A.P.POLLUTION CONTROL BOARD

ACTION TAKEN REPORT IN THE MATTER OF HON'BLE NGT ORDER DATED 20.07.2022 IN O.A.NO.164 OF 2022 (PB), – GRANITE CUTTING & POLISHING UNITS REGARDING DUMPING OF MARBLE/GRANITE SLURRY ON AGRICULTURAL LANDS NEAR HARICHADRAPURAM RAILWAY STATION, KOTABOMMALI MANADAL, SRIKAKULAM DISTRICT, ANDHRA PRADESH:

I. Preamble

The Hon'ble National Green Tribunal (NGT), Principle Bench, New Delhi registered a case in O.A.No.164 of 2022 based on a complaint received by email from Sri Srinivas Rao & Ors, Srikakulam District and vide order dated April 05, 2022 constituted a joint committee comprising of CPCB, State PCB and District Magistrate, Srikakulam to undertake visit to the site, interact with the stakeholders and prepare an action plan. The Joint Committee submitted report to the Hon'ble Tribunal on 04.06.2022. The Hon'ble Tribunal considered the report on 20.07.2022 and directed as follows:

*5. it is seen that there are large number of unregulated granite cutting and polishing units operating in violation of norms. Defence of simplifying procedure cannot be valid at the cost of the environment and public health. Simplicity of procedure can be appreciated if it does not harm the public interest and not otherwise. In the name of simplification, the State is unfortunately avoiding its duty to protect environment and to protect public health. It is clear that slurry is being dumped along the approach road and also on the private land without consent of its owners. This is resulting in degradation of environment by air, water and land pollution. Groundwater is also getting contaminated. Top soil and its fertility are affected. It is causing health hazards like respiratory and other problems. Action taken by the State PCB is merely issuance of notice dated 18.01.2022. Since the violations are serious and adversely affect the environment and public health, **emergent remedial action is needed to prevent continuing violations and making violators accountable for past violations, following due process. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism. Mere giving label of 'Green' cannot be licence to damage environment. It is only a procedural aspect not obviating need against violation of environmental norms such as causing pollution. Let remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation. There has to be defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.***

6. The Chairman and Member Secretary of State PCB and District Magistrate, Srikakulam may remain present in person by video conferencing with their action taken reports on the next date. The State PCB may also put the concerned units to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022.

The Order copy enclosed as Annexure – I.

II. The Hon'ble Tribunal directions issued in the order dt.20.07.2022 and action taken for compliance by APPCB and the District Collector, Srikakulam is as follows:

1. Remedial action taken to stop the pollution activities:

- i. The APPCB officials circulated the Hon'ble NGT orders to all the granite cutting & polishing units for their response. The acknowledgement is enclosed as **Annexure – II.**
- ii. The District Collector, Srikakulam convened a meeting with all the representatives of the granite cutting & polishing units on 02.08.2022 along with the respective District officials. During the meeting, the District Collector appraised the Hon'ble NGT orders to the representatives of granite cutting & polishing in Srikakulam District.
- iii. The District Collector, Srikakulam informed that some of the granite cutting & polishing units located in Kotabommali cluster have dumped their waste on agricultural land near Harischandrapuram, adjacent to NH-16 and the Hon'ble NGT passed orders to take immediate corrective measures. The District Collector further informed that as it could not be identified which units have dumped the sludge, all the 81 units located in the Kotabommali cluster were made accountable for the violation and directed as follows:
 - a) All the units shall lift the sludge being dumped along the roads, agricultural lands and public places within 15 days. If the units fail to comply, as per CPCB/MoEF guidelines, fines will be imposed, i.e., 1.0% of total project cost and 0.25% of industry turnover. A closure order shall be served to the erring units.
 - b) All the units have to provide engineered land fill site as per the CPCB norms within their premises.
- iv. The District Collector instructed the Deputy Director, Mines & Geology Department, Srikakulam to identify the abandoned quarries and report immediately within 10 days. A Committee was constituted with the Revenue, Police, PCB, Mines & Geology, R & B, and PR Departments at district level to verify the compliance. Copy of the minutes of the review meeting is enclosed as **Annexure-III.**



Meeting conducted by the District Collector, Srikakulam with granite cutting and polishing units along with other District Officials

- v. After the meeting, APPCB issued Show Cause notice cum directions to all 128 Granite Cutting & Polishing units on 05.08.2022 to comply with the following measures with 15days:
- a. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fail to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.
 - b. The unit shall provide engineered land fill site as per the CPCB norms within their premises.

Copy of the show cause notice is enclosed as **Annexure - IV**.

- vi. The Granite cutting and polishing units and their association have submitted a reply to the show cause notice stating that they have lifted the sludge being dumped near Harischandrapuram and restoration of the site has been completed. It was also stated that they are constructing engineered landfill sites within their premises for the storage of sludge. Further stated that they have requested the Assistant Director of Mines and Geology, Srikakulam to identify abandoned mines to utilize the same for land filling. The association stated that they have instructed all the units not to dispose sludge outside the unit premises and they are in the process of identifying private lands to use for landfill and requested 3-6 months time. Copy of the reply is enclosed as **Annexure-V**.
- vii. The Committee constituted by the District Collector, Srikakulam District visited all the Granite cutting and polishing units on 25.08.2022 for verification of compliance. The Committee also visited the Harischandrapuram area where the sludge was dumped earlier by the granite units. During the visit the following officers and representatives from granite cutting & polishing units association were present.

S. No.	Committee Members
1.	Sri. H.V.Jayaram Revenue Divisional Officer, Tekkali Division, Srikakulam District.
2.	Sri D.Phanibhushan Reddy, Deputy Director of Mines & Geology, Mines & Geology Department, Tekkali, Srikakulam District.
3.	P.Satyanarayana, Executive Engineer, R&B Department, Tekkali, Srikakulam District.
4.	Sri S.Shankar Naik, Environmental Engineer, A.P. Pollution Control Board, Srikakulam.
5.	Sri M Srinivasa Kumar, Executive Engineer, Panchayati Raj Department, Tekkali, Srikakulam District.
6.	Sri. M Balaji Naik, Assistant Director of Mines & Geology, Srikakulam.
7.	Sri Shaik Kadharbhasha, Sub Inspector, Kotabommali, Srikakulam District.
Representatives from Granite cutting and polishing association	
8.	Sri. Gopi Chowdhari, President, Granite cutting and Polishing units association.
9.	Sri. Shiva Narayan, Treasurer, Granite cutting and Polishing units association.
10.	Sri. Anil Joshi, Member, Granite cutting and Polishing units association.

viii. **Committee observations:**

- a. The Committee noted that Srikakulam District is having 128 Granite Cutting & Polishing units located as clusters in the mandals of i) Kotabommali, ii) Meliaputti, iii) Tekkali, iv) Nandigama, v) Saravakota, vi) Ponduru and vii) Etcherla Out of these, 81 units are located in Kotabommali area. The details are as follows:

S.No.	Name of the Mandal	No. of Units
1	Kotabommali	81
2	Meliaputti	18
3	Tekkali	7
4	Nandigama	7
5	Saravakota	6
6	Ponduru	4
7	Etcherla	5
Total		128

- b. The Association of granite cutting and polishing units has lifted the waste being dumped along the agricultural land near Harischandrapuram railway

gate and Yethurlapadu (V) of Kotabommali Mandal, Srikakulam District. About 100 to 125 tons of sludge has been lifted and stacked the material within the storage areas of the units duly providing HDPE lining to avoid ground water contamination as per the directions of the District Collector, Srikakulam and directions issued by APPCB.

- c. The Committee observed that no granite waste stored/stacked near Harischandrapuram railway gate and other areas also. The earlier dump was removed and the area was restored.



NGT compliant lodged based on the sludge dumped near Harischandrapuram Railway track



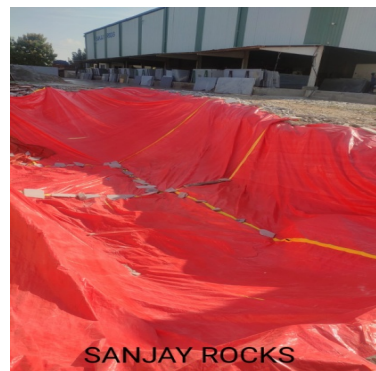
Granite units lifted the waste after NGT orders

- d. The Committee inspected all the stretches of granite cutting and polishing units to verify any illegal dumps. It was observed that no fresh dumps were observed along the NH-16 and other roads.



Committee inspection along the stretch of Kotabommali area

- e. The Committee also observed that all the units have provided HDPE lined pits within their premises for storing the sludge to avoid ground water table contamination.



HDPE lining provided for storage of granite cutting and polishing slurry/ sludge

ix. **Monitoring by APPCB:**

a. **Air Pollution:**

The APPCB conducted Ambient Air Quality Monitoring in 4 locations at Kotabommali, Meliputti, Saravakota and Etcherla to assess the air quality. No dust emissions observed from the granite cutting and polishing activity as the water is used as a media for cutting the slabs, the source of air pollution is the movement of vehicles in the areas. Ambient Air Quality monitoring conducted at 4 locations to monitor the particulate matter - PM₁₀ to assess the ambient air quality. As per the analysis reports, the concentrations of PM₁₀ are within the standards of National Ambient Air Quality. Report Enclosed as **Annexure-VI**.

b. **Water Pollution:**

The Granite cutting & polishing units are using water as coolant in the cutting, polishing and edge-cutting machine. Water based slurry is generated from the cutting, polishing

section. The water along with slurry is sent to sedimentation tanks for settling the solids. After settling solids in the sedimentation tanks, the supernatant water is recycled in the cutting section and fresh water is used for polishing machines. APPCB officials physically inspected all the 128 Granite Cutting and Polishing units and observed that they have provided sedimentation tanks and recycling the water. No discharge of wastewater observed from the units.

c. Ground water Quality in the Village:

APPCB officials also collected the ground water samples from 4 locations of Kotabommali, Meliputti, Saravakota, Etcherla & from the industry premises to assess the ground water quality. From the analysis results, it is noted that there is no abnormalities in ground water quality. Analysis reports are enclosed as **Annexure-VII**.

d. Solid Waste Generation & Mode of disposal:

Water based slurry is generated in the cutting and polishing sections. The slurry is sent to Sedimentation tanks for settling the solids. The settled solids are periodically removed from the sedimentation tanks. The units have provided HDPE lined pits for storage of slurry/ sludge within their premises.

2. Making violators accountable for past violation and recovering of compensation:

- i. The Committee constituted by District Collector, Srikakulam District discussed for levying Environmental Compensation as per the Hon'ble NGT orders to make the violators accountable for past violations. The Committee observed that the 81 units located in Kotabommali area are the violators and the other 47 units located in the district are stacking their waste within their premises. The Committee recommended to levy Environmental Compensation on all the 81 units located at Kotabommali area at the rate of 1.0% of total project cost of each unit initially.
- ii. There are 81 Nos. of granite cutting and polishing MSME units in Kotabommali area out of which 77 units are in operation and 04 units were closed. The project cost of the units varies from Rs. 0.50 Cr to 5.7 Cr. Based on their project cost, the individual units have to pay compensation. The APPCB and the Committee assessed the total compensation to be paid as **Rs.1,35,29,000/-**. The APPCB issued directions to all 77 units vide order dt.05.09.2022 to pay the compensation within 15days. The details of compensation levied against the units are furnished in **Annexure-VIII**.

3. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.


- i. The Deputy Director, Mines & Geology Department, Srikakulam has identified abandoned gravel pit at Sy.No.177, Birlangi hill, Srijagannadhapuram (V), Kotabommali (M), Srikakulam District, which is suitable for dumping granite slurry and it is close proximity to granite cutting and polishing units. This site will be allocated to the association for disposal of granite slurry to avoid dumping at any abandoned land, near to water bodies, road sides. The dump site shall be scientifically developed, constructed and maintained as per the CPCB guidelines. The RDO, Tekkali, AD, Mines & Geology Department, Tekkali informed that the extent of area shall be verified and the detailed report submitted to the District Collector. Letter of Dy. Director of Mines & Geology Department, Srikakulam dt.01.09.2022 is **Annexure -IX.**



Site identification by the DD, M&G, Srikakulam at Sy.No.177, Birlangi hill, Srijagannadhapuram (V), Kotabommali (M), Srikakulam District to allocate the land for association for disposal of slurry / sludge.

- ii. The APPCB officials during the visit to the granite cutting & polishing units located in the district, given strict instructions to all the units that if any such repetition of dumping of sludge and any activities in violation of Air, Water and Environment (*Protection*) Acts observed, stringent action will be initiated against the units including closure of their operations. The APPCB will regularly monitor the granite cutting and polishing units in Srikakulam District.

It is therefore prayed this Hon'ble Tribunal may be please to record the report and pass appropriate orders in the matter.


Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Srikakulam.

MINUTES OF THE MEETING HELD ON 14.12.2022 AT 4.00 PM ON NGT O.A. NO. 164 OF 2022 (PB) – GRANITE CUTTING & POLISHING UNITS IN SRIKAKULAM DISTRICT - DUMPING OF MARBLE/GRANITE SLURRY ON AGRICULTURAL LAND AS PER THE NGT DISPOSAL ORDER DT 28.09.2022 FOR COMPLIANCE:

The following officers have attended the meeting:

S.No	Name	Department
1.	Sri Sriresh B Lathakar	: The Collector & District Magistrate, Srikakulam
2.	Sri M Naveen	: The Joint Collector, Srikakulam.
3.	Sri P.V Raghunadh	Asst. Director, District Industries Centre, Srikakulam
4.	Sri G.Satya Jeevan Rao	Deputy Director, Ground Water Department, Srikakulam.
5.	Sri D.Phani Bhushan Reddy	: The Deputy Director, Mines & Geology Department, Srikakulam.
6.	Sri T.Srinivasa Rao,	The Asst. Commissioner, Goods & Service Tax Department, Narasannapeta, Srikakulam District.
7.	Sri. Eswaramma	Tahsildhar, Kotabommali(M), Srikakulam.
8.	Sri S.Shankar Naik	: The Environmental Engineer, A.P Pollution Control Board, Regional Office, Srikakulam.
9.	17 Granite cutting & Polishing units representatives attended the meeting.	

At the outset, the EE, APPCB welcomed the District Collector, Joint Collector, Srikakulam, other District Officials and representatives of the granite cutting and polishing units and briefly about the importance of the meeting conducted, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint filed by Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh.

The APPCB filed the report on 09.09.2022 mentioning the remedial action taken including fixing of accountability for past violations by way of environmental compensation. The Hon'ble Tribunal considered the report in its hearing held on 28.09.2022 and heard the Collector, Srikakulam and Member Secretary, APPCB were present by video conferencing. The Hon'ble NGT, New Delhi disposed the case with following directions:

- i. Imposition of enhanced compensation for restoration of Environment as per District Environment Plan.
- ii. Issue of necessary directions to the industries to ensure no illegal extraction of ground water and zero liquid discharge standard and having captive or combined slurry utilization plan.
- iii. Implementation of the best practices for handling marble slurry in consultation with the concerned experts/institutions/stakeholders, including business models best suited consistent with environmental concerns.

The District Collector, Srikakulam, APPCB and CPCB have to file the action taken report to the Hon'ble tribunal.

The District Collector informed that the NGT ordered that compensation levied is only 1% of the total project cost without considering the extent of turnover which needs to be considered having regard to continuing violation for a long period and damage to the environment. The NGT directed that enhanced compensation may be assessed and recovered as per law and utilized for restoration of environment as per District Environment Plan.

The District collector said that 0.25% compensation has to be paid on total turnovers from 2017-2018 to 2022- 2023.

NGT also directed to have captive or combined slurry utilization plan. In this regard the District administration identified abandoned mine at Sy.No.177, Brilangi hill, Srijagannadhapuram(V), Kotablommali (M), which is having total extent of 75 acres , out of which

it is proposed to allocate 5 acres land for common facility. The granite association requested the District Collector to increase the land from 5 to 15 acres so as to all units of the district can utilize the common facility for long period. The Collector instructed to the association to develop the common facility in accordance with the guidelines Pollution control Board. The District Collector instructed the EE, PCB to communicate the necessary guidelines on scientific landfill within 10 days. The land allocation proceedings will be issued duly indicating the guidelines.

(Action: EE, APPCB)

The association requested to District Collector to increase the land capacity from 5 to 15 acres so as to all units of the district can utilize the common facility for long period.

The District Collector said that 5 acres is not a small area, filling can be done in phased manner. On the request of the association, the District Collector instructed to EE, APPCB to calculate how much marble slurry is generated from 80 units and to assess the land requirement for common facility upto 5 years. Further said that after dumping of the slurry in common facility, the slurry material is under control of Government only.

(Action: EE, APPCB)

The District Collector instructed the granite association to identify the best practices i.e to utilize the sludge for tiles/brick units. If, such kind of units established in this area, the district administration/government will support to them in all respect. Further informed that part the EC amount will be allocated for development of common facility. He instructed the industry representatives, no environmental issues should come to notice of District administration by handling the sludge in common facility.

(Action: Granite Association)

The District Collector informed that as per the NGT order no illegal extraction of ground water takes place in the area and inquired with Deputy Director, Ground water Department, whether the units have taken permission to utilize ground water. DD, Ground Water Department informed that no permissions have been taken by the units.

The industry representative informed that they are not aware of taking permission from Ground Water Department, very less amount of water is utilized in the process, which also used as coolant in gang saw cutting, is being treated in sedimentation tanks and recycled.

The District Collector instructed to the DD, Ground water Department to verify the each unit for utilization of ground water and all units shall take permissions from ground water department, if the fail to take permission fines will be imposed separately. The granite association requested that they will take permissions from ground water department within one month and don't impose the fines.

(Action: DD, Ground Water Department)

The District Collector said that all granite units shall pay enhanced environmental compensation and obtain permissions from ground water department by 14th January, 2023. The association requested to give two months time for payment of EC, then the District Collector instructed EE to calculate the EC amount and issue orders to each unit for payment of Environment Compensation and the payment has to be done by 29.01.2023.

(Action: EE, APPCB)

The granite association informed that certain units have multiple businesses with same GST number and requested to District Collector to consider the turnover on granite slabs only based on HSN code. The District Collector instructed to Asst. Commissioner, GST Department to verify and calculate total turnover to each unit based on the HSN Code on granite businesses only.

(Action: Asst. Commissioner, GST)

The District Collector instructed to DD, Mines & Geology Department, Srikakulam to provide display board at entrance of common facility with terms and conditions after establishment.

(DD, Mines & Geology Department)

At the end of the meeting the District Collector instructed to comply with following points:

1. The enhanced Environmental Compensation shall be imposed 0.25% on total turnovers from 2017-2018 to 2022- 2023, has to be paid by 29.01.2023.
2. All the units shall obtain permissions from Ground water department for drawl of ground water by 29.01.2023.
3. Deputy Director, Mines & Geology Department, Srikakulam shall provide display Board at entrance of common facility with terms and conditions as per the CPCB norms.
4. The EE, APPCB shall prepare guidelines for dumping of the slurry in common facility and report to District Collector within 10 days. The proceedings will be issued accordingly.
5. The EE, APPCB shall calculate how much marble slurry is generated from 80 units and land requirement for common facility upto 5 years.

The meeting ended with vote of thanks.

**Collector & District Magistrate
Srikakulam District**

**Environmental Engineer
APPCB, RO, Srikakulam.**

Item No.28:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.78 of 2024(SZ)

[Earlier O.A. No.164 of 2022(PB)LP]

IN THE MATTER OF:

S. Srinivas Rao and Ors.

...Applicant(s)

Versus

Central Pollution Control Board and Ors.

...Respondent(s)

Date of hearing: 25.03.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 & R3.

ORDER

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.164 of 2022 (PB) based on the complaint received from one Mr. S. Srinivas Rao and Others which has been transferred to this Bench and renumbered as Original Application No.78 of 2024 (SZ).
2. Today, there is no representation for the applicant. Let notice be issued to the applicant as well as to the respondents through the Tribunal.
3. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.2 and 3.
4. The learned counsel appearing for the appropriate authorities is directed to take the papers from the Registry and file a report before the next date of hearing.
5. Post the matter on **27.05.2024**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.78/2024(SZ)
25th March, 2024. Mn.

	Name		Compensation of 0.25 % on turnovers	Inword
1	STAR GRANITES, Sy.No..41-8,44-4 TO 14, 17- 1,18.Srikakulam,Kotabommali, Duppalapadu	3.94	250032	Rupees Two Lakh Fifty Thousand ThirtyTwo Only
2	ABHIPRIYA GRANITES Sy.No.. 65- 1,2,4,4B,5,6,7 PARTS Srikakulam,Kotabommali, Duppalapadu	2.98	291872	Rupees Two Lakh NinetyOne Thousand Eight Hundred Seventy Two Only
3	M/S. SHREE MAHARAJA GRANITES Sy.No.10/15A,10/15B,15C,9, /3,4,5,21A,Srikakulam,Kotabommali, Chinabammidi	3.68	300937	Rupees Three Lakh Nine Hundred ThirtySeven Only
4	M/S VENKAT SAI STONE ENTERPRISES LLP, Sy.No.74-1B2,74-2A2B,74- 2B,74- 2C2B Srikakulam,Kotabommali, Peddabammidi	1.5	20615	Rupees Twenty Thousand Six Hundred Fifteen Only
5	M/s. VEDANT GRANITES, Sy.No.290/11, Srikakulam,Kotabommali, Narasingupalle	1	93022	Rupees NinetyThree Thousand TwentyTwo Only
6	PRESHI GRANITES, Sy.No.71/1,2,3 Srikakulam,Kotabommali, Vandrada	2.03	119362	Rupees One Lakh Nineteen Thousand Three Hundred SixtyTwo Only
7	SHREE NAATH GRANITES, Sy.No.71/4C,5 Srikakulam,Kotabommali, Vandrada	1.73	80527	Rupees Eighty Thousand Five Hundred TwentySeven Only
8	CHARBHUJA GRANITES, Sy.No.96/12,17,18 Srikakulam,Kotabommali, Duppalapadu	2.48	63200	Rupees SixtyThree Thousand Two Hundred Only

9	VINAYAK STONEX, Sy.No.101- 13A,13B,16A,16B,17A,Srikakulam,Ko tabommali, Yetturallapadu	1	9710	Rupees Nine Thousand Seven Hundred Ten Only
10	JYOTHI GRANITE Sy.No.42- 5F,6,7,5G,5E,5D Part, Srikakulam,Kotabommali, Peddabammidi	2.18	259687	Rupees Two Lakh FiftyNine Thousand Six Hundred EightySeven Only
11	FIVESTAR GRANITE Sy.No..42-1,2A,2B,3,4 PARTS Srikakulam,Kotabommali, Peddabammidi	2.5	331997	Rupees Three Lakh ThirtyOne Thousand Nine Hundred NinetySeven Only
12	VARDHMAN GRANITE Sy.No..39- 16,17,18A,18B,19,part Srikakulam,Kotabommali, Peddabammidi	2.43	415302	Rupees Four Lakh Fifteen Thousand Three Hundred Two Only
13	SRI VARDHAMAN STONES Sy.No..284/6,284/11,2 84/12PARTS Srikakulam,Kotabommali, Narasingupalle	2.59	211485	Rupees Two Lakh Eleven Thousand Four Hundred EightyFive Only
14	SHRIJI INTERNATIONAL Sy.No..286- 1B,1C,2,284-11,279-7 Srikakulam,Kotabommali, Narasingupalle	3.6	212972	Rupees Two Lakh Twelve Thousand Nine Hundred SeventyTwo Only
15	R V GRANITE, Sy.No.290/18,19 Srikakulam,Kotabommali, Narasingupalle	2.01	77702	Rupees SeventySeven Thousand Seven Hundred Two Only
16	AXIS GRANITE, Sy.No..42- 1,2A,3,4,5A,5B,5C,5D Srikakulam,Kotabommali, Peddabammidi	2.4	300120	Rupees Three Lakh One Hundred Twenty Only

17	M/s Granite Studio India Sy.No..96- 1,2,3,4,5,6,97-1,2 Srikakulam,Kotabommali, Duppalapadu	3.31	321615	Rupees Three Lakh TwentyOne Thousand Six Hundred Fifteen Only
18	M/s Meher Granites, Sy.No.437/1A Srikakulam,Kotabommali, Pakivalasa	0.5	16420	Rupees Sixteen Thousand Four Hundred Twenty Only
19	M/s Sun City Rocks Pvt Ltd Sy.No.131/1Band8B Srikakulam,Kotabommali, Peddabammidi	0.83	196285	Rupees One Lakh NinetySix Thousand Two Hundred EightyFive Only
20	M/s Sri Sunil Granites Sy.No.279/5C,10A,11 Srikakulam,Kotabommali, Vandrada	1.92	222010	Rupees Two Lakh TwentyTwo Thousand Ten Only
21	M/s Tirupathi Granite, Sy.No.176/5,6and7 Srikakulam,Kotabommali, Kotabommili	1.74	466847	Rupees Four Lakh SixtySix Thousand Eight Hundred FourtySeven Only
22	M/s Sri Shyam Granites Sy.No.279/5C,5Dand10B Srikakulam,Kotabommali, Narasingupalle	1.43	245627	Rupees Two Lakh FourtyFive Thousand Six Hundred TwentySeven Only
23	M/s JMB Rocks, Sy.No.279/3 Srikakulam,Kotabommali, Peddabammidi	1.45	437782	Rupees Four Lakh ThirtySeven Thousand Seven Hundred EightyTwo Only
24	M/s Lakshmi Granites, Sy.No.21 Srikakulam,Kotabommali, Peddabammidi	1.61	770010	Rupees Seven Lakh Seventy Thousand Ten Only
25	M/s Eastern King Granites Pvt Ltd Sy.No.314/1to6 Srikakulam,Kotabommali, Kasturipadu	0.6	526827	Rupees Five Lakh TwentySix Thousand Eight Hundred TwentySeven Only

26	M/s. SUN GRANITES Sy.No.131/2,5 to 8 Srikakulam,Kotabommali, Peddabammidi	2.5	202005	Rupees Two Lakh Two Thousand Five Only
27	M/S. SALASR GRANITES Sy.No.280/5BAND12 Sy.No.280/5BAND12 Srikakulam,Kotabommali, Narasingupalle	0.55	280230	Rupees Two Lakh Eighty Thousand Two Hundred Thirty Only
28	M/S. SUNDARAM GRANITES Sy.No.42/9-1,10-1,11C,14P Srikakulam,Kotabommali, Peddabammidi	1.01	606150	Rupees Six Lakh Six Thousand One Hundred Fifty Only
29	M/S. S.P. GRANITES Sy.No.130/15AND16,131/1B Srikakulam,Kotabommali, Peddabammidi	1.8	371177	Rupees Three Lakh SeventyOne Thousand One Hundred SeventySeven Only
30	M/S. HIMAGIRI GRANTIES Sy.No.22/9,10,11,13 Srikakulam,Kotabommali, Peddabammidi	0.85	28412	Rupees TwentyEight Thousand Four Hundred Twelve Only
31	M/S. MAASTER GRANITE Sy.No.19/15,20/13,21/5 Sy.No.19/15,20/13,21/5 Srikakulam,Kotabommali, Chinabammidi	0.87	131185	Rupees One Lakh ThirtyOne Thousand One Hundred EightyFive Only
32	M/S. NEO EXOTIC GRANITE LLP Sy.No.280/7,8,9 Srikakulam,Kotabommali, Narasingupalle	5.69	797640	Rupees Seven Lakh NinetySeven Thousand Six Hundred Fourty Only
33	M/S. SHANTHINAT H GRANITES Sy.No.270/P,268/5A/P,6,273 Srikakulam,Kotabommali, Narasingupalle	2.78	423310	Rupees Four Lakh TwentyThree Thousand Three Hundred Ten Only

34	M/S. SRI SAI VENKATA MANJUNADH A GRANITES Sy.No.288/6/1,288/7,8 Srikakulam,Kotabommali, Narasingupalle	0.98	125305	Rupees One Lakh TwentyFive Thousand Three Hundred Five Only
35	M/S. PANKAJ GRANITES Sy.No.28/5A,5BAND273/1A,27 Srikakulam,Kotabommali, Narasingupalle	1.96	562062	Rupees Five Lakh SixtyTwo Thousand SixtyTwo Only
36	M/s Shree Rana Granites Sy.No.41/1,2,6-2 Srikakulam,Kotabommali, Peddabammidi	1.46	338155	Rupees Three Lakh ThirtyEight Thousand One Hundred FiftyFive Only
37	M/s. Neelkanth Granites Sy.No.130/16- 1 Srikakulam,Kotabommali, Peddabammidi	1.45	272022	Rupees Two Lakh SeventyTwo Thousand TwentyTwo Only
38	M/s. Maruthi Nandan Stone Sy.No.290/19AandB Srikakulam,Kotabommali, Narasingupalle	1.87	477687	Rupees Four Lakh SeventySeven Thousand Six Hundred EightySeven Only
39	VEER HANUMAN GRANITES Sy.No.283/1 Srikakulam,Kotabommali, Narasingupalle	0.79	170930	Rupees One Lakh Seventy Thousand Nine Hundred Thirty Only
40	M/s SNT Enterprises Sy.No.44/19-27 Srikakulam,Kotabommali, Jarjangi	1.8	247895	Rupees Two Lakh FourtySeven Thousand Eight Hundred NinetyFive Only
41	M/s Sri Balaji Granites Sy.No.62- 14,16and17A Srikakulam,Kotabommali, Peddabammidi	0.67	133015	Rupees One Lakh ThirtyThree Thousand Fifteen Only
42	M/S. SHREE ROCKS Sy.No.43/10,11,12B,8B & 9 Srikakulam,Kotabommali, Duppalapadu	2.11	376532	Rupees Three Lakh SeventySix Thousand Five Hundred ThirtyTwo Only

43	M/s. Shri Ram Granites Sy.No.176,1B2,2B2-1a Srikakulam,Kotabommali, Srijagannadhapuram	1.98	517800	Rupees Five Lakh Seventeen Thousand Eight Hundred Only
44	M/s. Shiva Granites Sy.No.42/14p,41/5p,6-1p,45 Srikakulam,Kotabommali, Peddabammidi	1.8	488287	Rupees Four Lakh EightyEight Thousand Two Hundred EightySeven Only
45	ATHARVA GRANITES Sy.No.022/3,12,13,15 Srikakulam,Kotabommali, Peddabammidi	1.44	174335	Rupees One Lakh SeventyFour Thousand Three Hundred ThirtyFive Only
46	M/s. V.S.R.Granites Sy.No.73-2B2,3B2,4B2and5B2 Srikakulam,Kotabommali, Peddabammidi	1.41	216102	Rupees Two Lakh Sixteen Thousand One Hundred Two Only
47	ZENITH GRANITE GRANDEUR Sy.No.63-6A2/B Srikakulam,Kotabommali, Chinabammidi	1	304472	Rupees Three Lakh Four Thousand Four Hundred SeventyTwo Only
48	SRI DURGABHAVANI GRANITES SY.NO.106-1,106- 2,104-9 Srikakulam,Kotabommali, Peddabammidi	1	484650	Rupees Four Lakh EightyFour Thousand Six Hundred Fifty Only
49	SPM GRANITES Sy.No.. 290-15,290- 17PART,Srikakulam,Kotabommali, Narasingupalle	0.95	212987	Rupees Two Lakh Twelve Thousand Nine Hundred EightySeven Only
50	SHREE RAJASTHAN GRANITES Sy.No.. 226-18, 226- 19, 226-20 Srikakulam,Kotabommali, Jarjangi	1.6	217010	Rupees Two Lakh Seventeen Thousand Ten Only
51	SHYAM MINNING AND GRANITES Sy.No.290/11,12,13.14,16 Srikakulam,Kotabommali, Narasingupalle	1.13	448537	Rupees Four Lakh FourtyEight Thousand Five Hundred ThirtySeven Only

52	PRABHATH GRANITE INDUSTRIES Sy.No.218/10,11A,12 A1 & 13A1 Srikakulam, Kotabommali, Jarjangi	1	156085	Rupees One Lakh FiftySix Thousand EightyFive Only
53	M/s. Rana Granites, Sy.No.42-11B,42-12,13,14P Srikakulam, Kotabommali, Peddabammidi	1.8	437757	Rupees Four Lakh ThirtySeven Thousand Seven Hundred FiftySeven Only
54	GOVIND ROCKS Sy.No.226-17A1,226- 17A2,17B Srikakulam, Kotabommali, Jarjangi	2.18	288245	Rupees Two Lakh EightyEight Thousand Two Hundred FourtyFive Only
55	M/s Sri Jahnavi Granites Sy.No.7/2,8/6A,10/5,6,17,1 Srikakulam, Kotabommali, Chinabammidi	1	174920	Rupees One Lakh SeventyFour Thousand Nine Hundred Twenty Only
56	SALASAR BALAJI GRANITES Sy.No.257/6, 257/7 PARTS Srikakulam, Kotabommali, Narasingupalle	1.95	188402	Rupees One Lakh EightyEight Thousand Four Hundred Two Only
57	DURGA GRANITE INDUSTRY Sy.No.279/5D2,6,7,8B,9B1 PARTS Srikakulam, Kotabommali, Narasingupalle	2.54	229915	Rupees Two Lakh TwentyNine Thousand Nine Hundred Fifteen Only
58	SIDDHI VINAYAK GRANITE Sy.No.286-7C-1B,286- 7B-2 PARTS Srikakulam, Kotabommali, Narasingupalle	0.95	295905	Rupees Two Lakh NinetyFive Thousand Nine Hundred Five Only
59	M/s VIKASH GRANITES, PROP: SRI BIRBAL SINGH Sy.No.286-7B-1,286- 1D,286-3 Srikakulam, Kotabommali, Narasingupalle	2.16	220550	Rupees Two Lakh Twenty Thousand Five Hundred Fifty Only

60	GANPATI GRANITE Sy.No.18-1, 2, 3, 4B, 5 PARTS Srikakulam,Kotabommali, Chinabammidi	1.8	249387	Rupees Two Lakh FourtyNine Thousand Three Hundred EightySeven Only
61	ORNATE EXPORT GRANITES Sy.No. 287/4 PART Srikakulam, Kotabommali, Narasingupalle	1.8	340490	Rupees Three Lakh Fourty Thousand Four Hundred Ninety Only
62	M/s BAJRANG GRANITE INDUSTRY, Sy.No.286-7B-1, 286- 5 PARTS, Srikakulam,Kotabommali, Narasingupalle	1.7	221402	Rupees Two Lakh TwentyOne Thousand Four Hundred Two Only
63	Sri Sai K L R Granites, Sy.No.268/1 Srikakulam,Kotabommali, Narasingupalle	0.98	95402	Rupees NinetyFive Thousand Four Hundred Two Only
64	SHREE SHIVA GRANITE, Sy.No.286-7B-1, 286- 5, 287-4 Srikakulam,Kotabommali, Narasingupalle	1.5	317730	Rupees Three Lakh Seventeen Thousand Seven Hundred Thirty Only
65	MAHADEV GRANITES Sy.No.32-12-1,32-15 TO 18, 20.Srikakulam,Kotabommali, Duppalapadu	2.43	291425	Rupees Two Lakh NinetyOne Thousand Four Hundred TwentyFive Only
66	SIYARAM GRANITE, Sy.No.41/3,4-1,6-1A,6-2A- 1,42/14- 1A Srikakulam,Kotabommali, Peddabammidi	2.67	247687	Rupees Two Lakh FourtySeven Thousand Six Hundred EightySeven Only
67	CRM GRANITES PRIVATE LIMITED Sy.No.41/5A,41/6- 1A,42/14-1A Srikakulam,Kotabommali, Peddabammidi	2.76	274832	Rupees Two Lakh SeventyFour Thousand Eight Hundred ThirtyTwo Only

68	SANJAY ROCKS Sy.No.279-5A2,279- 5B PARTS Srikakulam,Kotabommali, Narasingupalle	2.35	341465	Rupees Three Lakh FourtyOne Thousand Four Hundred SixtyFive Only
69	M/s. GPS Granites LLP, R. Sy. Nos. 271/P, 268-A/P, 268-B/P, 268/3 & 268/2, Narisingupalli (V), Kotabommali (M), Srikakulam District	3.1	501875	Rupees Five Lakh One Thousand Eight Hundred SeventyFive Only

19723331

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No. W.P.No.388 of 2023

PROCEEDING SHEET

SI. No.	DATE	ORDER	OFFICE NOTE
2.	06-01-2023	<p data-bbox="502 461 767 495"><u>MGR,J & AVRB,J</u></p> <p data-bbox="703 528 1002 562"><u>W.P.No.388 of 2023</u></p> <p data-bbox="584 595 940 629">Notice before admission.</p> <p data-bbox="502 667 1203 920">Sri V.Surender Reddy, learned Standing Counsel for Pollution Control Board appearing for the respondents 1 and 2, takes notice, waives further notice and seeks time to file counter.</p> <p data-bbox="502 958 1203 1160">Heard Sri N.Vijay, learned counsel for the petitioners and V.Surender Reddy, learned Standing Counsel for Pollution Control Board appearing for the respondents 1 and 2.</p> <p data-bbox="502 1198 1203 2000">A perusal of the record reveals the 3rd respondent had no territorial jurisdiction to entertain the complaint against the petitioners' units and exercised the power contrary to the provisions of sub-section (3) of Section 4 of the National Green Tribunal Act, 2010. The 2nd respondent passed the impugned orders imposing compensation @ 0.25% of the turnover from 2017-2018 to 2021-2022 under the provisions of Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, which is illegal, arbitrary and contrary to the findings of the Joint Committee.</p>	

We, having considered the facts and circumstances of the case, submissions of the learned counsel and on perusal of the record, *prima facie* satisfied that the petitioners have shown sufficient cause for grant of interim direction.

Accordingly, there shall be a direction to the respondents 1 and 2 not to take any coercive steps for recovery of compensation, pending further orders of this Court.

Post on 24.02.2023.

MGR, J

AVRB, J

anr

--	--	--	--

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No. W.P.No.387 of 2023

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
2.	06-01-2023	<p data-bbox="502 461 767 495"><u>MGR,J & AVRB,J</u></p> <p data-bbox="703 528 1002 562"><u>W.P.No.387 of 2023</u></p> <p data-bbox="584 595 940 629">Notice before admission.</p> <p data-bbox="502 663 1203 920">Sri V.Surender Reddy, learned Standing Counsel for Pollution Control Board appearing for the respondents 1 and 2, takes notice, waives further notice and seeks time to file counter.</p> <p data-bbox="502 954 1203 1155">Heard Sri N.Vijay, learned counsel for the petitioners and V.Surender Reddy, learned Standing Counsel for Pollution Control Board appearing for the respondents 1 and 2.</p> <p data-bbox="502 1189 1203 2002">A perusal of the record reveals the 3rd respondent had no territorial jurisdiction to entertain the complaint against the petitioners' units and exercised the power contrary to the provisions of sub-section (3) of Section 4 of the National Green Tribunal Act, 2010. The 2nd respondent passed the impugned orders imposing compensation @ 0.25% of the turnover from 2017-2018 to 2021-2022 under the provisions of Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, which is illegal, arbitrary and contrary to the findings of the Joint Committee.</p>	

We, having considered the facts and circumstances of the case, submissions of the learned counsel and on perusal of the record, *prima facie* satisfied that the petitioners have shown sufficient cause for grant of interim direction.

Accordingly, there shall be a direction to the respondents 1 and 2 not to take any coercive steps for recovery of compensation, pending further orders of this Court.

Post on 24.02.2023.

MGR, J

AVRB, J

anr

--	--	--	--

Rc.No.247/2024 S.A Dated.21.08.2024

Tahsildar's Office, Kotabommali.

From,
Sri.R.AppalaRaju, M.SC.,
Tahsildar,
Kotabommali.

To,
The District Collector,
Srikakulam.

(Through Revenue Divisional Officer, Tekkali)

Respected Sir,

Sub: - NOC- Srikakulam District -Tekkali Division -Kotabommali Mandal -
Narasingapelli Village - dumping of granite waste slurry in
Sy.No.254-9, Ac.0.60cents, Sy.No.254-10, Ac.0.18cents, Sy.No.254-12
Ac.0.73cents, Sy.No.256-4 Ac.0.47cents Sy.No.256-7 Ac.0.12 cents
total extant of Ac.2.10 cents Zeroyati Dry Lands situated in
Narasingapalli Village of Kotabommali Mandal- request to grant NOC -
Regarding.

- Ref: - 1) Orders of the Hon'ble National Green Tribunal Dated.28/09/2022
2) Representation of the Srikakulam Granite Cutting & Polishing
Association, Nimmada Village of Kotabommali Mandal
Dated.18/07/2024 through District Collector, Srikakulam.
3) Representation Sri Kinjarapu Suresh Kumar and two others of
Nimmada Village of Kotabommali dated.13/08/2024.
4) Enquiry Report of the Mandal Revenue Inspector & Mandal
Surveyor, Kotabommali Dated.

-& & &-

Kind attention is to be invited to the above references cited,

It is to submit that the office has received a representation vide reference 3rd cited regarding No Objection Certificate for the use of land for Dumping granite Slurry wastage. We have conducted detailed enquiry into the content of the representation.

It is submitted that Sri Srinivasarao and others filed an application before the Honorable Natural Green Tribunal vide original application no:164/2022 an order was given vide reference 1st cited by the Honorable Natural Green Tribunal by considering the report of the Joint Committee comprising CPCB, SPCB and District magistrate which was Constituted by Natural Green Tribunal vide order date 05.04.2022. In its order the Honorable Natural Green Tribunal cited the remedial measures suggested by the joint committee as

XI. "REMEDIAL MEASURES SUGGESTED BY THE JOINT COMMITTEE"

1. Due to non-availability of designated site for dumping the granite waste slurry the units are disposing the waste in low lying areas, along road sides and in unauthorized lands causing air and other environmental issues. Government of Andhra Pradesh (or) the District Administration, Srikakulam shall allocate suitable site within the existing granite processing units or located at isolated place preferable 1km away from any notified human habitation.

2. After identification of designated site for disposal of Granite Slurry the Marble Association shall construct the dumping yard with sufficient depth and for fulfilling 5 years dumping requirements. The yard shall be provided with decanter wells, so that decanted water is recycled in gang saw units.

In this juncture it is submitted that Sri Kinjarapu Suresh Kumar, surpanch of Nimmada Village, Sri Ponnana Bhaskar Rao and Nathuram Chowdary submitted a representation vide reference 3rd cited for no Objection Certificate in the lands which were previously secured/issued Temporary permission for gravel mining in the year 2019 Now the same lands were proposed for dumping of granite slurry. The alleged zeroyati lands 1.Sy.No.254-9 extent Ac.0.60cents 2.Sy.No.254-extant Ac.0.18cents 3.Sy.No.254-12 extent Ac.0.73cents 4.Sy.No.256-4 extent Ac.0.47cents 5.Sy.No.256-7 extent Ac.0.12cents totally Ac.2.10cetsns situated in Narasingapalli Revenue Village of Kotabommali Mandal.

In this connection it is further submitted that, our enquiry reveals that the alleged land in Sy.No.254-9 extent Ac.0.60 cents, Sy.No.254-10 Ac.0.18 cents, Sy.No.254-12 extent Ac.0.73 cents, Sy.No.256-4 extent Ac.0.47cents, Sy.No.256-7 extent Ac.0.12cents total extent Ac.2.10 cents which are classified as Zeroyithi Wet as per SLR of Narasingapalli Revenue Village. The alleged lands are in the name of Sri Kinjarapu Suresh Kumar, surpanch of Nimmada Village, Sri Ponnana Bhaskar Rao and Nathuram Chowdary jointly as per Revenue Records. The above Survey No's were Co-related to the LPM.No188 during Re-Survey. There are no legal and boundary disputes in the above said zeroyati lands and the adjoining zeroyati farmers have no objection for dumping wastage of granite slurry, there is no private or government buildings in the surroundings of the above said lands and human habitation are existed (Narasingapalli Village) in the radius of 500mtrs to the above said zeroyati lands. A tank situated in Sy.No.255-1(LPM No.200) which is classified as "Tank Poramboke" as northern boundary of the above said lands.

In the above circumstances I request for further instructions for allowing to dump granite slurry wastage in the above said zeroyati lands and I here with submit the S.L.R, Rough sketch, Adangal, statement copies of the Applicants and adjoining farmers, village elders of Narasingapalli for kind perusal.

This is submitted for necessary Instructions.

Yours faithfully,

Ram
Tahsildar 23/05/2024
Kotabommali.

Copy Submitted to the Assistant Director Mines & Geology Srikakulam.
Copy Submitted to Executive Engineer Pollution Control Board Srikakulam.

Ram
Miu

Ny
23/8/2024
HOF, 2024